(36)

HARYANA VIDHAN SABHA

COMMITTEE ON ESTIMATES

[2006-2007]

THIRTY SIXTH REPORT

ON THE

BUDGET ESTIMATES

FOR 2006-2007

DEVELOPMENT & PANCHAYATS DEPARTMENT



Presented to the House on 22 March, 2007

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH MARCH, 2007

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COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2006 2007)

CHAIRPERSON

Shri Sher Singh MLA

MEMBERS

- **** 2 Smt Parsanni Devi MLA
 - 3 Shri Balbir Pal Shah MLA
 - 4 Shri Anand Singh Dangi MLA
 - 5 Shri Jai Singh Rana MLA
 - 6 Dr Shiv Shanker Bhardwaj MLA
 - 7 Shri Ranbir Singh Mahendra MLA
 - 8 Dr Sushil Kumar Indora MLA
 - ***9 Shri Habib Ur Rahman MLA
 - *10 Shri Jitender Singh Malik MLA
 - ****11 Shri Shadi Lal Batra MLA
- ** ***12 Shri Mahender Pratap Singh MLA

SECRETARIAT

- 1 Shrı Sumit Kumar Secretary
- Shri Rajinder Kumar Nandal Deputy Secretary

Resignation from the membership accepted wie f 30th May 2006 and notified vide Haryana Vidhan Sabha Secretanat Notification No EC 1/2006-2007/67 dated the 31st May 2006

Appointed as Member of the Committee for the remaining period of the year 2006-2007 wef 30th May 2006 vide Notification No EC 1/2006 2007/67 dated the 31st May 2006

Resignation from the membership accepted weif 28th June 2006 and notified vide Haryana Vidhan Sabha Secretariat Notification No EC 1/2006 2007/ 71 dated 28th June 2006

Appointed as member of the Committee for the remaining period of the year 2006 2007 wield 30th May 2006 vide Notification No EC 1/2006-2007/71 dated the 28th June 2006

Resignation from the membership accepted wield 8th November 2006 and notified vide Haryana Vidhan Sabha Secretariat Notification No EC 1/2006 2007/93 dated the 8th November 2006

Appointed as Member of the Committee for the remaining period of the year 2006 2007 wef 30th May 2006 vide Notification No EC 1/2006 2007/93 dated the 8th November 2006

INTRODUCTION

- 1 I the Chairperson of the Committee on Estimates having been authorized by the Committee in this behalf signed this Report on the (i) Budget Estimates for the year 2006-2007 in respect of Development & Panchayats Department
- A brief summary of the recommendations/observations of the Committee is given in Appendix I and II in respect of Development & Panchayats Department. The summary is not exhaustive and for full recommendations or observations of the Committee reference to be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned.
- 3 A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat
- The Committee is thankful to the Chief Secretary and other Financial Commissioners/Commissioner and Principal Secretaries/Secretaries/representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee
- The Committee is also highly thankful and appreciates the working of the Secretary Deputy Secretary Branch Officials of the Haryana Vidhan Sabha Secretariat for their unstinted whole hearted co operation and assistance rendered by them

SHER SINGH

Chandigarh
The 2nd March 2007

Chairperson
Committee on Estimates

REPORT

Constitution of the Committee

The Committee on Estimates for the year 2006 2007 consisting of nine members was nominated by the Hon ble Speaker on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17th March 2006 and notified *vide* Haryana Vidhan Sabha Secretariat Notification No EC 1/2006 2007/49 dated 24th April 2006

Appointment of Chairperson

- 2 Shri Sher Singh M L A was appointed the Chairperson of the Committee
- Sittings
- The Committee held/fixed 60 meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report

Implementations/Recommendations

- The 36th Report drafted by the previous Committee was placed before the Committee The Committee has gone through the contents of the said Report and after thorough discussion the Committee is of the view that the contents of the recommendations as drafted in the said Report need thorough consideration and the same will be considered by the Committee as and when the concerned Department will be taken up by the Committee for oral examination

Selection of Department

- The Committee selected the following Departments with a view to scrutinize their Budget Estimates for the year 2006 2007
 - 1 Development & Panchayats Departments
 - 2 Health Services Department
 - 3 Industries Department



- 4 Irrigation Department
- 5 Rural Development Department
- 6 Sports & Youth Welfare Department
- 7 Welfare of S C & B C Department

Scrutiny/Framing of Questionnaire/Oral Examination

- 7 The Committee framed the questionnaire in respect of the Development & Panchayats Rural Development Health Sports & Youth Welfare for the year 2006 2007
- 8 The Committee could not frame the questionnaire in respect of other Departments due to paucity of time
- 9 The Committee took a serious view for not supplying the budget material by the Industries Department & Irrigation Department. The reply to the questionnaire framed by the Committee and sent to the SC & BC department for sending the reply but the department fails to furnish the reply
- 10 The Committee scrutinized the material/reply to the questionnaire of the departments maintained in para 6 above for the year 2006–2007 and orally examined the Financial Commissioners/Commissioners & Principal Secretaries/Secretaries and representatives of respective Departments

Supplementary Estimates

11 The Committee also scrutinized the Supplementary Estimates of Haryana Government for the year 2006 2007 and examined the representatives of the Finance Department as well as other Departments concerned with the demands and also prepared their reports thereon for being presented to the Vidhan Sabha on the 18th September 2006

General Observation – Finance Department

12 The Committee while scrutinizing the replies received from the Government relating to the Departments pending paragraphs of previous reports concerning these departments have experienced that the replies thereof are not being sent by some of the departments in time in spite of the instructions issued by the Government from time to time

The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Departments so that replies are sent in time in order to streamline the functioning of the Committee

13 The Report of the Committee in respect of Development & Panchayats Department is in the following paras

DEVELOPMENT & PANCHAYATS DEPARTMENT

Development Department

1 Organizational set up of the office of the Financial Commissioner & Principal Secretary to Government Haryana under Major Head 2515–ORDP (HQ)

Financial Commissioner's Office Haryana

Major Head 2515-ORDP (HQ)

For the month of

/2006

Sr No	Name of the Post	Scale of the Post	No of	sanctione	ed post	Group		Techni	Pay	Vacant
	Fost		Perma nent	Temp	Total		Non Plan	cal/Non Technical	Drawn	
1	Under Secretary	10000 325 13900+400 S P	1	-	1	А	Non Plan	Non Tech	1	
2	Chief Accounts Officer	10000-325 13900	1		1	А	Non Plan	Non Tech	1	
3	Superintend ent	6500 200 10500+200 S P	4		4	В	Non Plan	Non Tech	4	_
4	Research Officer	5500 175-9000	1		1	В	Non Plan	Non Tech	1	
5	Private Secretary	6500 200 10500+200 S P	1		1		Non Plan	Non Tech	1	
6	Accounts Officer	6500 200 10500	1	_	1		Non Plan	Non Tech	1	
7	Assistant District Attorney	6500 200 10500+200 S P	1	-	1		Non Plan	Non Tech	1	
В	OSD (Dev)	8000 275 13500	1		1	F 1	Non Plan	Non Tech	1	<u>-</u>
	Total		11		11				11	

Pay Head 2515 ORDP (HQ)

OFFICE OF FINANCIAL COMMISSIONER REVENUE HARYANA, CHANDIGARH

Şr	Designation	Scale of the Pay	92	nctioned po		10.	1		
No		osais of the ray		полотии ро	osts	Group	Non	Pay	Vacant
			Perma nent	Temp	Total	1	Ptan	Drawn	
1	Accounts	5450 8000	29		29	С	Non Plan	29	
2	Personal Assistants	5500 9000	2		2	С	Non _ Plan	2	
3	Sr Scale Stenographer	5450 8000	1		1	С	Non Pian	1	
4	Jr Scale Stenographer	4000 6000	1		1	С	Non Plan	1	- -
5	Clerks	3050-4590	34		34	С	Non Plan	7	27
6 	Investigators	5450 8000 5500 9000	1		1	С	Non Plan	1	
7	Section Officers	6500 9900	5		5	C	Non Plan	5	
8	Drivers	4000 6000 5000 7850	2		2	С	Non Plan	2	
	Total of Posts		75		75	<u> </u>		48	27



The Committee after scrutinizing the above mentioned details of the departmental organizational set up it came to the notice that out of 34 posts of Clerks, 27 posts are lying vacant. The Committee took a serious view and recommends that strenuous efforts be made to fill up these posts of Clerks without any further loss of time and the Committee be informed accordingly

2 On being asked by the Committee the department submitted the comparative figures of Class-I II III & IV posts designation wise (both at HQ and in Subordinate Offices

The reply is as under ---

Group - A

Sr No	Name of Post	No of sanctioned posts	Posts filled up	Vacant posts	Pay Scale
1	Joint Director (PR)	1	-	1	10000 325 13200
2	Dy Director (Panchayat)	1		1	8000 275 10200 EB 275 13500
3	DDPO	20	19	1	8000 275 10200 EB 275 13500
4	Pnncipal SDCTC Nilokhen	1	1		8000 275 10200 EB 275 13500
5	Director HIRD Nilokhen	1	1	_	16400 450 20000 500 22400
6	OSD (Dev)	1	1	_	8000 275 10200 EB 275 13500
		Gı	roup – i	3	
1	ADA	1	1	_	6500 200 8500 EB 200 10500+200 S P
2	Research Officer	1	1		5500 175 7100 EB 175 9000
3	Block Development & Panchayats Officer	123 (including 4 posts of CF6	97 O)	26	6500 200 8500 EB 200 10500
		G	roup –	C	
1	Investigator	2	1	1	5500 175 8300 EB 175 9000

The Committee after ascertaining the position from the above mentioned information found that one post of Joint Director. One post of Deputy Director Panchayats. One post of DDPO & 26 posts of BDPOs are lying vacant. The Committee would like to know the date since which these posts are lying vacant alongwith the reasons for not filling these posts so far. The Committee therefore, took a serious view and recommends that sincere efforts be made to fill up these posts without any further loss of time so that

the work of the Department may not suffer and the Committee be informed accordingly

3 Complaints/Embezzlement

The Committee would like to know the number of complaints received and enquiries conducted regarding embezzlements misappropriation irregularities of funds against the officers/officials of the department during the last five years i.e. 1.4.2002 to 31.3.2006. The department stated in their written reply as under

(a) During the period from 1 4 2002 to 31 3 2006 168 complaints/ references received from various sources and a copy of the same was sent to the concerned Deputy Commissioner for enquiry and report. On the basis of the reports received from the concerned Deputy Commissioner and in 21 cases officers who were found quilty were awarded punishment of warning to be careful in future or censure of their one or two increments were stopped and orders were passed for the recovery of the amount for the loss of which they were found responsible in 18 cases concerned officers have been charge sheeted under Rule 7 and in 28 cases under Rule 8. In remaining 101 cases comments/reports are still awaited from the concerned Deputy Commissioner Efforts are being made to obtain the comments/reports from the concerned quarters as early as possible

The Committee would like to know the nature of all the 168 complaints and the source from which these were received. The Committee would also like to know the names of the officers alongwith their designations who were found guilty and awarded punishment of warning to be careful in future or censure or their one or their one or two increments were stopped and orders were proposed for the recovery of the amount for the loss which they were found responsible. The Committee may also be informed about the names & designation of the officers who have been charge sheeted under Rule 7 and 8 in 18 and 28 cases respectively. The Committee recommends that strenuous efforts be made to obtain the comments/reports from the quarter concerned as early as possible in remaining 101 cases.

4 Budget Allocation

In reply of the questionnaire of the Committee regarding the allocation of budget for the financial year 2001 02 to 2006 07. The department supplied the information as under —

ANNEXURE-A

STATEMENT SHOWING THE BUDGET ESTIMATES 2006 07 AND ACTUAL EXPENDITURE INCURRED DURING THE YEAR 2001 02 TO 2005 06

					ון - ור	111F 1 FOLD 2001 02 10 2003 00	2007	3				
\$	Major Head 2515 ORDP										=	(Rs in lacs)
ŏ S .	Name of the Scheme	Estimate Expendt 2001 02 2001 02	Expendt 2001 02	Estimate 2002 03	Expendt 2002 03	Budget Estmat 2003 04	Expendt 2003 04	Budget Estimate 2004 05	Expendt 2004 05	Budget Estimate 2005 06	Expendt 2005 06	Budge Estimate 2006 07
-	2	3	4	5	9	7	80	6	9	£	12	13
						PLAN SCHEMES	MES					
	Const of Chaupal Subsidy Scheme 1 Harijan	24 00	24 00	24 00	24 00	30 00	30 00	30 00	30 00	100 00	100 00	100 00
	2 Backward	10 00	10 00	10 00	10 00	10 00	10 00	10 00	10 00	10 00	30 00	30 00
	3 General									20 00	70 00	20 00
7	Const of Office Buildings	20 00	20 00	20 00	20 00	30 00	30 00	10 00	40 00	100 00	200 00	200 00
60	Setting up of HIRD Nilokheri	15 00	15 00	15 00	15 00	25 00	67 71	25 00	24 50	15 00	67 71	25 00
4	Total Sanitation Campaign Scheme							575 50	494 46	1036 00	1047 00	1036 00
ເນ	Rural Health Edu cation Sanitation Development Scheme	41 00	41 00	51 00	51 00	55 00	55 00	55 00	25 00	200 00	500 00	200 00
						NON PLAN	z					
-	Conditional Un conditional Grants to Panchayat Samitties	9 12	9 12	9 28	9 28	9 28	9 28	9 28	9 44	9 44	9 44	9 52
2	Organisation of sammelans for non officials	2 00		2 00		2 00		2 00		2 00	2 00	2 00

-	2	3	3 4	ည	9	7	8	6	9	10 11		12 13
					!	HEAD 36	8					}
_	Professional Tax grant	12 00	12 00	12 00 12 00 12 00	12 00	12 00 12 00	12 00	12 00	12 00 12 00	12 00	12 00	12 00
~	Fеrries Ghat	14 38	14 38	14 38	18 97	18 92	18 92		18 92	21 99	21 99	21 99
က	Terminal Tax	1 00		1 00		1 00		1 00		1 00		1 80
₩	Major Head 2013	00 96	183 44	177 00	192 92	192 00	162 00	162 00	145 31	1025 00	992 41	1025 00
	Discretionary Gran Council of Ministers											

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	MA.IOR HEA	ANNEXURE-B ALIOR HEAD 2515-OTHER RURAL DEV PROGRAMME (NON PLAN) DEVELOPMENT DEPTT	ANNEXURE-B	3 ME (NON PLAN) D	EVELOPMENT I	ЭЕРТТ	
Maj	Major Head 2515-ORDP				,	•	(Rs in lacs)
တ် ဗိ	Name of Scheme	Expenditure 2001 02	Expenditure 2002 03	Expenditure 2003 04	Expenditure 2004 05	Expenditure 2005 06	Budget Estmate 2006 07
1+0m	Headquarter Staff (General) Distt & Block Staff Scheme Panchayati Raj Public Works	1 06 96 256/ 22 81 52 098/ 5 12 45 155/	1 13 68 696/ 23 66 98 001/ 5 51 82 423/	1 17 57 227/ 24 02 57 000/ 5 64 31 483/	1 24 9 964/ 25 80 60 573/ 6 52 79 145/	1249'864/ 12747701/ :580 60 573/ 27 93 49 000/ 6 52 79 145/ 7 80 21 000/	1 26 35 000/ 31 50 70 000/ 7 19 60 000/
4	Critic Fair Scheme (HQ & Field Staff	43 22 335/	46 50 985/	43 62 379/	50 46 216/	51 09 167/	50 46 000/
2	State Community Dev Trg Centre Nilokheri	40 66 753/	44 20 982/	45 50 374/	48 42 588/	46 96 257/	48 30 000/



The Committee after going through the reply submitted by the department found that the department has not shown the expenditure incurred during the current financial year i e 2006 07 from the budget allotted for the year 2006-07. The Committee, therefore desired that the breakup of the expenditure incurred so far be supplied to the Committee. The Committee also recommends that the department should ensure that the amount/funds allocated to the department for the current financial year 2006 07 be utilised well in time.

In reply to the questionnaire of the Committee relating to the details of funds allocated for the various schemes of the department during the last five years the reply of the department is as under —

Plan Scheme (Major Head 2515 0RDP- Development Department)

5 Construction of Chaupals Subsidy Schemes

(i) Harijan Chaupal Subsidy Scheme

The aim of the Scheme Harijan Chaupal Subsidy Scheme is to provide a place for community functions for Scheduled Caste such as marriages and festivals etc. Under this Subsidy Scheme Rs. 20 000/ for the completion of incomplete chaupal and Rs. 10 000/ for the repairs of chaupal is provided each year. An outlay of Rs. 100 00 lacs has been approved by the Planning Department in 2006 07 for the repair of 500 Harijan Chaupals and completion of 250 chaupals. 100% amount will be spent for the benefit of Scheduled Castes as. Special Component Plan. Actual expenditure incurred during the preceding five years i.e. from 2001, 2002 to 2005, 2006 is detailed below.

(II) Backward Classes Chaupal Subsidy Scheme

The aim of the Scheme Backward Classes Chaupal Subsidy Scheme is to provide a place for community functions for Backward Classes such as marriages and festivals etc. Under this Subsidy Scheme Rs. 20 000/ for the completion of incomplete chaupal and Rs. 10 000/ for the repairs of old chaupal is provided. An outlay of Rs. 30 00 lacs has been approved by the Planning Department for the Annual Plan 2006. 2007 for the repairs of 150 Backward Classes. Chaupals and completion of 75 chaupals. Actual expenditure incurred during the preceding five years i.e. from 2001.02 to 2005.06 is detailed below.

(III) General Classes Chaupal Subsidy Scheme

The aim of the Scheme General Chaupal Subsidy Scheme is to provide a place for community functions for General Classes

such as marriages and festivals etc for rural folk. Under this Subsidy Scheme Rs. 20 000/ is given for the completion of incomplete chaupal and Rs. 10 000/ for the repair of chaupal. An outlay of Rs. 70 00 lacs has been approved by the Planning. Department in the Annual Plan. 2006. 2007 for the repair of 350 General Classes. Chaupals and completion of 175 chaupals. Actual expenditure incurred during the preceding five years i.e. from 2001. 02 to 2005. 06 is detailed below.

ANNEXURE-A

STATEMENT SHOWING THE BUDGET ESTIMATES 2006 07 AND ACTUAL EXPENDITUPE INCUPRED DURING THE YEAR 2001 02 TO 2005 06

Major Head 2515 ORDP

(Rs in lacs)

Sr No	Name of the Scheme	Estimate 2001-02	Expendt 2001-02	Estimate 2002-03	Expendt 2002-03	Budget Estimat 2003-04	Expendt 2003-04	Budget Estimate 2004-05	Expendit 2004-05		Expendit 2005-06	Budge Estimate 2006-07
1	2	3	4	5	6	7	8	9	10	11	12	13
					PLAN	SCHEME	S					
1	Const of Chau Subsidy Schen 1 Hanjan		24 00	24 00	24 00	30 00	30 00	30 00	30 00	100 00	100 00	100 00
	2 Backward	10 00	10 00	10 00	10 00	10 00	10 00	10 00	10 00	10 00	30 00	30 00
	3 General									70 00	70 00	70 00

During the course of oral examination, the Financial Commissioner & Principal Secretary to Government Haryana stated that an amount of Rs 20 crore has been spent on the repairs of Harijan & Backward Classes Chaupal during the current financial year. The departmental representative further informed that all chaupals belonging to Harijan & Backward Classes have been got repaired.

The Committee desired that district wise names of the Chaupals which have been repaired during the last three years be furnished to the Committee alongwith a list of the villages wherein repair work of the Chaupals have not been made so far The Committee also recommends that provision for the construction/repairs of the chaupals of general category may also be made

6 Setting up of Haryana Institute of Rural Development at Nilokheri on 50 50 sharing basis with Centre/State

Under this scheme training is imparted to Class I & II Officers of this department and also Officers of other Department relating to Rural Development

Programme An outlay of Rs 50 00 lacs (Rs 25 00 lacs Centre Share) has been approved by the Planning Department in the Annual Plan 2006 07 Actual expenditure incurred during the preceding five year i.e. 2001 2002 to 2005-2006 is detailed below —

ANNEXURE-A

STATEMENT SHOWING THE BUDGET ESTIMATES 2006 07 AND ACTUAL EXPENDITURE INCURRED DURING THE YEAR 2001 02 TO 2005 06 (Rs. in Jacs)

Ma	ajor Head 25	15 OF	RDP							(F	Rs in	lacs)
Sr No	Name of the Scheme	Estimate 2001 02	Expendt. 2001-02	Estimate 2002-03	Expendt. 2002-03	Budget Estimat 2003-04	Expendit 2003-04	Budget Estimate 2004-05	Expendit 2004-05		Expendit 2005-06	Budge Estimate 2006-07
1	2	3	4	5	6	7	8	9	10	11	12	13
÷					PLAN	SCHEME	S					
1	Setting up of HIRI Nilokhen) 15 00	15 00	15 00	15 00	25 00	67 71	25 00	24 50	25 00	67 71	25 00

The Committee may be informed in regard to the names of the Village Panchayats districtwise to whom training have been imparted during the year 2006 07 alongwith the expenditure incurred thereon as well as material i.e. booklet etc. supplied to the Members at the time of training. The Committee also recommends that post lying vacant in this institution may be filled up at the earliest.

7 Rural Health and Santitation Programme Scheme

For the Block Scheme under the Community Development Programme the Block serves as nucleolus. The Panchayats Samities under the provision of Section 43 of the Punjab Panchayat Samiti s Act 1961 are the statutory agencies of the State Government for formulation and execution of the Community Development Programme. The State Government gives Grant-in aid to the Panchayat Samities for the execution of the Community Development Programme. The Panchayat Samities supplement these grants by adding more funds from their own resources and raising public participation. At present there are 119 Blocks in Haryana-State Under this scheme the works is carried out for three Sub Head i.e. Health & Sanitation. Education and Roads and Communication. Every year 60% is spent on Health & Sanitation. 30% on Education and 10% on Roads and Communication of the approved amount.

The Budget provision of an amount of Rs 500 00 lacs has been made under this scheme during the year 2006 07 Expenditure incurred during the preceding

five year i e from 2001 2002 to 2005 2006 is detailed below -

ANNEXURE-A

STATEMENT SHOWING THE BUDGET ESTIMATES 2006 07 AND ACTUAL EXPENDITURE INCURRED DURING THE YEAR 2001 02 TO 2005 06

Major Head 2515 ORDP

(Rs in lacs)

Şr No		Estimate 2001-02	Expendt. 2001-02	Estimate 2002-03	Expendt 2002-03	Budget Estimat 2003-04	Expendt, 2003-04	Budget Estimate 2005-05		Budget Estimate 2005-06		
1	2	3	4	5	6	7	8	9	10	11	12	13
					PLAN S	CHEMES	-					
1	Total Sanitation Compaign Scheme							575,50	494 46	1036 00	1047 00	1036 00
	Rural Health Education 500 00 Sanitation Development Scheme	41 00	41 00	51 00	51,00	55 00	55 00	56 00	55 00	500 00	500 00	

During the course of oral examination, it was informed by the departmental representatives that a total sanitation compaign programme was launched during the year 2000 which was sponsored by the Govt of India. This programme is to be implemented in the whole State through Gram Panchayats as well as Aganwari & NGOs. The Committee would like to know the name of district in which this compaign have been started so far and the time by which this scheme will also be started in the remaining districts of the State.

The Committee would also like to know the expenditure incurred during the current financial year 2006 07 for the construction of Sulabh Sochalya/Latrines

The Committee would also like to know the names of the 136 villages of 12 districts which have been sponsored to the Govt of India Ministry of Rural Development under Nirmal Gram Purshkar Scheme for providing of cash award

The Committee recommends that to fecilitate the general public a Community Laterine/Sulabh Sochalaya be constructed near the Bus Stop/Bus Stand in every village of the State

NON PLAN SCHEMES

8 Conditional/Unconditional Grants to Panchayat Samitis

A conditional grant of Rs 2000/ is given to each Panchayat Samiti for utilizing it on works of public welfare and raising the income of Panchayat Samitis and

Unconditional Adhoc Grant of Rs 6000/- is also given to each Panchayat Samiti for utilizing it as per their own requirements. Finance Department has agreed to provide Rs 9 52 lacs for these grants for the year 2006 07. Actual expenditure during the preceding five year i.e. 2001 2002 to 2005 2006 is detailed below.—

ANNEXURE-A

STATEMENT SHOWING THE BUDGET ESTIMATES 2006 07 AND ACTUAL EXPENDITURE INCURRED DURING THE YEAR 2001 02 TO 2005 06

Major Head 2515-ORDP

(Rs in lacs)

Sr No	Name of the Scheme	Estimate 2001-02	Expedt. 2001-02	Estima.e 2002-03	Expendt, 2002-03	Budget Estimate 2003-04	Expends, 2003-04	Budget Estimate 2004-05	Expendit. 2004-05	Budget Estimate 2005-06		
1	2	3	4	5	6	7	8	9	10	11	12	13
					МОМ	PLAN						
1	Conditional/ Unconditional Grants to Panchayat)-ug	-	-		-		
	Samits	912	912	9.28	9.28	9 <i>2</i> 8	928	928	944	944	944	9.52

The Committee would like to know as to whether the grant under the said scheme has been given to all the Panchayat Samitis in the State during the financial year 2006-07

The Committee would also like to know as to whether the utilization certificates have been obtained by the department from the Panchayat Samitis to whom the grants have been given under this scheme

9 Council of Ministers –105–Discretionary Grants by Ministers (Major Head 2013)

Under this scheme funds are allocated to Chief Minister and Ministers etc. for distribution of grants for the welfare of public such as Drinking Water Supply Scheme Permanent works for improvement of Agriculture. Permanent works for improvement of Rural Sanitation. Village roads including small bridges and culverts. Improvement of schools or dispensary buildings. Library Books. Cultural Organisation. & their activities. Freedom Fighter/Shaheed memorials. Sports Associations. Media Associations/Press. Clubs. etc. Under this scheme there is a Budget provision of Rs. 1025.00 lacs for the year 2006. 2007 and funds are placed at the disposal of Deputy Commissioner for implementing this scheme. Actual expenditure during the preceding five years i.e. from 2001. 2002 to 2005. 2006 is given below.—

ANNEXURE-A

STATEMENT SHOWING THE BUDGET ESTIMATES 2006 07 AND ACTUAL EXPENDITURE INCURRED DURING THE YEAR 2001 02 TO 2005 06

M	Major Head 2515 ORDP (Rs. in lacs)											
Sr No	Name of the Scheme	Estimate 2001-02	Expedt. 2001-02	Estimate 2002-03	Expendi. 2002-03	Budget Estmate 2003-04	Expendt. noog-94	Budget Estimale 2004-05			Expendit. 2005-06	
1	2	3	4	5	6	7	8	9	10	11	12	13
					NO	N PLAN						
1	Organisation of Sammelans for Non Officials	200		200		200		200		00	2.00	200

During the course of oral evidence the Committee was informed by the departmental representatives that there is a scheme under which normally an amount of Rs 20 lacs is being given by a Minister in the shape of grant for developmental works This grant can be raised after relaxation

The Committee would like to know the details of the grants given by each Minister during the current financial year i e 2006 07 for developmental works alongwith the names of the institution to which it was given

The Committee would also further like to know as to whether the said grant has been fully utilized by the said institution or not If not utilized the reasons thereof be intimated to the Committee at the earliest

SUPPLEMENTARY INCOME OF VILLAGE PANCHAYATS/PANCHAYATS 10 **SAMITIS**

During the course of oral evidence the Committee observed that there is a limited source of income of Village Panchayats and Panchayat Samitis in the State The department representatives informed that previously there was a scheme in the department to organize the cattle fair in the State for saling the cattle and 40% fees is being charged now this scheme has been abolished and in place of this scheme now Rs 50' and Rs 25 is being levied on Major and Minor Cattles respectively and the right for collecting the said fee has been entrusted to the concerned Panchayat Samitis

The Committee recommends that concrete steps be taken by the department to increase the income of Panchavats Samities and Village **Panchavats**

PANCHAYAT DEPARTMENT

The Committee asked the Department to supply the detailed information with regard to various schemes/activities being implemented/undertaken by the Department The Department supplied the following information

PLAN SCHEME (MAJOR HEAD 2515 ORDP PANCHAYAT DEPARTMENT)

1 Matching Grant Scheme

Under Matching Grant Scheme an equivalent amount is sanctioned by the government as matching grant to panchayats and other organizations which raise their resources through public contribution for various development works. In case of Girls School. Girls College and Grils Hostel the amount of grant provided by the government will be twice the amount raised through voluntary contribution in order to promote women education.

The budget provision of Rs 260 00 lacs has been made under this scheme during the year 2006 07. The expenditure incurred during the preceding five year ite from 2001 02 to 2005 06 is given in Annexure. A

2 Grant in Aid to Panchayati Raj Institutions Under 11th Finance Commission

On the recommendation of 11th Finance Commission Government of India was sanctioned an amount of Rs 14708 75 lacs for the year 2000 2001 to 2004 2005 to Panchayati Raj Institutions as a grant in aid *i.e.* of 2941 75 lacs per year. This amount was released for the development work in the rural area *i.e.* construction of primary school in rural area. Construction of Dispensaries. Primary Health Centre. Link Road in rural area. Construction of Khels for cattle to provide drinking water etc. and amount was allocated to Gram Panchayat. Panchayat Samitt and Zila Parishad in the ratio of 75. 15. 10 respectively. On the recommendation of 12th Finance. Commission. Government of India has sanctioned an amount of Rs. 7760.00 lacs for the year 2005.06. An outlay of Rs. 7760.00 lacs has been approved by the Planning Department for the development works in rural area. Actual Expenditure incurred during the preceding five year *i.e.* from 2001.02 to 2005.06 is given in Annexure.

3 Award for best Village Scheme

Government of Haryana had decided to give Rs 5 00 lacs to best village in each district and Rs 10 00 lacs to best village in the entire State. The performance of the Panchayats in the implementations of Scheme of Panchayats Department, Rural Development Department.

This scheme has been started from 2002 2003. For this an amount of Rs 315 lacs has already been distributed to all Districts during the year 2002 03 to 2004 05. Actual expenditure incurred during the preceding year i.e. from 2002 2003 to 2004 2005 is given in Annexure. A

4 Grant in Aid to Panchayati Raj Institution Under 11th Finance Commission (augmentation of traditional water resources)

On the recommendation of 11th Finance Commission Government of India was provided a sum of Rs 318 00 lacs for the year 2000 2001 to 2004 05 for augmentation of traditional water resources in rural areas water channel for

Village Pond Scheme Actual expenditure incurred during the preceding year *i.e.* from 2001 02 to 2004-05 is given in Annexure A

5 Revenue Earning Scheme (Major Head 6515-Loans for other Rural Development Programme)

Under this scheme Interest Free Loan is given to Panchayats / Panchayats Samitis for Installation of Tubewells wells construction of shops and staff quarters etc. the loan is recovered in 30 yearly instalments. Under this Scheme an amount of Rs. 90.00 lacs has been approved for the year 2006.07. Actual expenditure incurred during the preceding five year i.e. from 2001.02 to 2005.06 is given in Annexure.

NON PLAN SCHEME(MAJOR HEAD 3604)

The Haryana Local Area Development Tax Scheme

Under the Haryana Local Area Development Tax Scheme in sanction 22 the tax collected under this act shall be distributed by the State Government amongst the Panchayati Raj Institutions to be utilized for the development of rural areas. In this regard an amount of Rs. 1170 16 lacs were released for the year 2003 2004. Rs. 2250 00 lacs were released for the year 2004 05 and amount of Rs. 11580 00 lacs were released for the year 2005 06. Actual expenditure incurred during the preceding year if from 2003 04 to 2005 06 is given in Annexure - A.

NON PLAN SCHEME (MAJOR HEAD 2515 ORDP)

1 Second State Finance Commission Scheme

Under 2nd State Finance Commission Finance Department was sanctioned an amount of Rs 5000 00 lacs for maintenance of PRI Buildings and Development works in rural areas in the year 2005 06 An outlay of Rs 5000 00 lacs approved by the Planning Department for the year 2006 07 Actual expenditure incurred during the preceding year Le 2005 06 is given in Annexure. A

2 Compensation to the Gram Panchayats in Lieu of sale of Evacuee share from Shamlat Land

On migration of the Muslim properitors of various villages of the State to Pakistan their right title and interest in the land including their share in the shamlat land deh vested the costodian by operation of Law under section 8(2A) of the Administration of Evacuee Property Act 1950 Accordingly the Consolidation Department has assessed total amount of disposed land Rs 4 18 15 849/ Finance Department provided an amount of Rs 106 84 lacs for the year 2003 04 and similarly an amount of Rs 106 84 lacs has been provided for 2004 and 2005. An amount of Rs 97 64 lacs has been approved by the Finance Department for the year 2006. Of Actual expenditure incurred during the preceding year Le from 2003. 04 to 2005. 06 is given in Annexure.

3 Assistance to Haryana Rural Development Fund Administration Board

During the year 1999 2000 Haryana Rural Development Fund Administration Board (HRDFAB) had deposited an amount of Rs 1 033 00 lacs under Major Head 8443 Civil Deposit for on going Rural Development works withheld due to non receipt pf EFC grant from Govt of India In the meantime Govt of India released

EFC grant amounting to Rs 1033 00 lacs to State Government. Therefore, the amount deposited by Haryana Rural Development Fund Administration Board could not be utilized for the purpose. But this amount could also not be refunded to the HRDFAB because separately a proposal of sharing the 50% expenditure of Establishment of Panchayati. Raj. Department by the HRDFAB was under consideration of the Government. Now it has been decided to refund the above amount to the said Board for which a provision of Rs 1033 00 lacs has been made.

An amount of Rs 790 73 lacs was collected as Cess under HRDF Act 1983 and was deposited under Head 8229 Development and Welfare Fund. The said Act was challenged in the Supreme Court and due to struck down the Act, the said amount of Rs 790 73 lacs was transferred under Head 0515 QRDP, by Accountant General Haryana. Now as per decision the deposited amount has to be transferred to Haryana Rural Development Fund Administration Board. Consequently the proposed amount of Rs 200 00 lacs during current financial year 2005 06 after getting the necessary budget provision. The details of the amount is given at Annexure.

NON PLAN STAFF SCHEMES (MAJOR HEAD 2515 ORDP)

1 Head Quarters Staff General

Under the supervision of the Minister Development and Panchayats and Commissioner Development and Panchayats the Directorate has been set up under control over by the Director Development and Panchayats Haryana Under this scheme a sum of Rs 90 85 lacs has been provided for the year 2006 07 for making the payment of salaries etc to the staff. The expenditure incurred during the year 2001 02 to 2005 06 is given in Annexure.

2 Staff for Implementation of Haryana Rural Development Fund Administration Board

To control over the Haryana Rural Development Fund Administration Board the staff have been sanctioned for the year 1984-85. During the year 2006-07 a sum of Rs. 13.20 lacs has been sanctioned for making the payment of salaries etc. to the staff. The expenditure incurred during the year 2001-02 to 2005-06 respectively the details which is also given in Annexure.

3 Matching Grant Scheme(Hq Staff)

Under Matching Grant Scheme an equivalent amount is sanctioned by the Govt as Matching Grant to Panchayats and other organizations which raise their resources through public contribution for various development works. In case of Girls Schools. Girls College and Girls Hostels the amount of grant provided by the Government will be twice the amount raised through voluntary contribution in order to promote women education. Matching Grant Scheme has started in the year 1979. 80. Under this scheme the following staff has been sanctioned for the year 1997. 98 for implementation of this scheme.

- 1 Two Assistant
- 2 One Clerk



During the year 2006 07 sum of Rs 4 30 lacs for, making the payment of salaries etc to the staff. The expenditure incurred during the year 2001 02 to 2005 06 respectively details of which is also given in Annexure – B

4 District Headquarters Staff

A District Development and Panchayat Officer has been appointed in each district at district level. The development works which are executed in the villages by the Block Development and Panchayats Officer at block level are made under the supervision and control over by this officer. The establishment work of staff posted at blocks are routed through District Development and Panchayat Officer to the State Headquarter. In addition to this a post of Legal Officer has been sanctioned at district level. This officer defends the court cases regarding shamlat deh of Gram Panchayat in different courts. Due to large number of unauthorized possession on the shamlat deh in Guhla at Cheeka block of Kaithal District. one additional Legal Officer has been posted in this block. During the year 2006-07 an amounting to Rs. 257-96 lacs has been provided for salaries etc. to the staff and the expenditure incurred during the year 2001-02 to 2005-06 is given in Annexure.

5 Head Quarter Staff Election

Under this Scheme the staff has been sanctioned for implementation of election works and implementation of Development works under Panchayati Raj Institutions. During the year 2006 07an amount of Rs. 18.50 lacs has been provided for the staff. The expenditure incurred during the year 2001 02 to 2005 06 respectively details of which is also given in Annexure.

6 Grant of Honorarium /unifrom Allowance to Gram Chowkidars

7017 Post of village chowkidars have been sanctioned for the year 1996 97 by the Revenue Department Haryana and under this scheme the budget provision has been made by the Panchayats Department Under this scheme during the year 2006 07 an amount of Rs 371 90 lacs has been sanctioned by the Finance Department for making honorarium / uniform allowances to the Gramin Chowkidars An expenditure incurred during the year 2001-02 to 2005 06 respectively under this scheme details of which is given in Annexure – , B

7 Grant in Aid to Zila Parishad/Panchayat Samitis Staff

As per 73rd Constitutional Amendment, the posts were created in 19 Zila Parishads for implementation of work of Panchayati Raj Institution of Plan and Non Plan Schemes which are running over in Haryana State. Under this Scheme a budget provision of Rs 263 45 lacs has been made for the year 2006 07 for making the payment of salaries traveling expenses etc. to the Staff of Zila Parishads (including President and Vice President of Zila Parishads.) and honorarium to Gram Vikas Sahayak Rs. 245 00 lacs also. An expenditure incurred during the year 2001 02 to 2005 06 respectively details of which is also given in Annexure.

The Committee scrutinized the above information thoroughly and framed the questionnaire thereon the which the Department supplied as under

PLAN SCHEME (MAJOR HEAD 2515 ORDP PANCHAYAT DEPARTMENT

11 MATCHING GRANT SCHEME

An amount of Rs 1233 30 lacs as grant has been allocated to different institutions under Matching Grant scheme during the last 5 years. Details of which is given at Annexure. A

An amount equal public share is allocated as Matching Grant for different Development works under Matching Grant Rules 1979. To encourage the grant in the case Girls School. Colleges and Hostel is given double to the public share. In this regard no complaint of misappropriation of funds against any panchayats or any organizations has been received during the last 5 years.

After obtaining utilization certificate of the amount allocated under the Matching Grant scheme to different Institutions/organizations from Deputy Commissioners the department send the same to Accountant General Haryana

Under this scheme 20% excess of the amount sanction during the last year is demanded from the Planning Department. After obtaining approval of the Planning Department. Finance Department is requested to make budget provisions.

The Committee desired to know the total amount of Matching Grants released by the department till the finalization of this report be supplied to the committee

The Committee further desired that the efforts should be made to release the amount of Matching Grants as soon as amount is deposited by the concerned institutions

The Committee also desired that the department to supply the details of pending cases if any, with the department along with the reasons therefore

The Committee may also be informed as to v hether the Lilization certificate in respect of all the Matching Grants already released have been obtained if not the reason thereof be intimated to the Committee

The department intimated that during the year 2001-02 the actual estimate was of Rs 111 49 lacs but the department has spent a sum of Rs 104 17 lacs on the Matching Grants Scheme likewise during the year 2005 06, the actual budget estimates was Rs 265 00 lacs whereas the department has actually spent Rs 243 52 lacs

The Committee would like to know the reasons/circumstances for not utilizing the full budget estimates for the year 2001-02 and 2005 06

The budget estimates for the year 2006 07 as intimated by the department are Rs 260 00 lacs

The Committee also desires to know the details of the expenditure incurred by the department on this scheme till the finalization of the report

مرتبط

Annexure A
Works undertaken under m®tching grant scheme during the
year 2001 02

Sr No	Name of District	Village	Works	Public Share	Govt Share	Total
1	2	3	4	5	6	7
1	Bhiwani	Dhani Fogat	Const of 12 Rooms in Kanya School	529300 00	970700 00	1500000 00
2		Chang	Const of 1 Room in G G.GSr Sec School	41667 00	83333 00	125000 00
3		Panchgaon	Const of Kanya Gurukul School	165335 00	330665 00	496000 00
4		Prem Nagar	Const of two Room (B School)	117000 00	117000 00	234000 00
5		Luhanjatu	Const. of Girls School	39000 00	78000 00	117000 00
6		Chand Raon	Const of One School Room (Boys)	66595 00	66594 00	133189 00
7		Mandhana	Const of 4 Rooms in G.M School (Girls)	160000 00	320000 00	480000 00
8	Hisar	Mayar	Const of B C Chaupal	40000 00	40000 00	80000 00
9		Hansı	Const of Girls School	333000 00	666000 00	999000 00
10		Hisar	Const of Girls School	500000 00	500000 00	1000000 00
1.1		Onanı Raju	Const. of Community Centre	198500 00	198500 00	397000 00
12		Kaiman	Repair of Boys School	51000 00	51000 00	102000 00
13		Hansı	G G Sr Sec School Hansı	192500 00	385000 00	577500 00
14		Hisar	G G College Hisar	500000 00	500000 00	100000 00
15	Jind	Granda Khera	Const of Water Tank in Kanya Gurukul School	40000 00	80000 00	120000 00
16		Kharal	Const of Rooms in Kanya Gurukul	300000 00	600000 00	900000 00
17	Karnal	Raipur Rodan	Const of 4 Rooms in Govt Middle School	250000 00	250000 00	500000 00

1	2	3	4	5	6	7
18		Ramba	Completion of Hanjan Chaupal	60000 00	60000 00	120000 00
19	Panipat	Jattipur	Community Centre	49000 00	49000 00	98000 00
20	Rohtak	Gendra	Const of Five School Rooms	450000 00	450000 00	900000 00
21		Sanghera	Const. of School Rooms in Govt Girls Primary School Rooms	60000 00	60000 00	120000 00
22	Jhajjar	Silani	Const of 10 Rooms in Govt. Girls High School	437400 00	874600 00	1312000 00
23	Sirsa	Mandı Dabwalı	Const of Women College	264000 00	264000 00	528000 00
24		Rania Town	Const of Govt Girls School	500000 00	1000000 00	1500000 00
25		Rania Town	Const of Govt Girls Sen Sec School	500000 00	999000 00	1499000 00
26	Rewarı	Sahlawas	Const of Pri School (Boys)	120000 00	120000 00	240000 00
27		Jarthal	Const of School Hall	75000 00	75000 00	150000 00
28		Bithwana	Const of High School	60000 00	60000 00	120000 00
29	Sonepat	Saman Sisan	Const of Community Centre	99000 00	99000 00	198000 00
30		Nahn	Const of Two Rooms in Girls School	94200 00	188400 00	282600 00
31		Nahn	Const of Two Rooms in Girls School	94200 0	188400 00	282600 00
3 2	Fatehabad	Gorakhpur (Bhuna)	Const of School Room Gi ¹ 9	80000 00	160000 00	240000 00
33	Kaithal	Songel (Rajound)	Const of Girls Hr Sec School	200000 00	400000 00	600000 00
34	Kurukshetra	Shahbad (Markenda)	Const of Arya Girls Sr Sec School	66000 00	132000 00	198000 00
			Grand Total	6732697 00	10416192 00	17148889 00

Matching Grant scheme (2002-2003)

Total amount allocated

Total

Public Share

Govt Share

Total

		55 00 000 51 00 000	80 00 000 51 00 000	135 00 000 1 02 00 000
 Sr	No Details of Work	PS	G.S	Total
1	Seth Sagar Mal Kanya High School (Sirsa)	5 00 000	10 00 000	15 00 000
2	Govt Girls Senior Secondary School Rani	a (Sırsa) 5 00 000	10 00 000	15 00 000
3	Mata Harkı Devi Memonal College Odhan (Sırsa) 25 52 500	51 05 000	76 57 500
4	Mata Harkı Devi Memorial College Odhan (Sırsa) 25 00 000	50 00 000	75 00 000
5	Govt Girls Senior Secondary School Kosl (Const. of Rooms.) (Rewari)	2 50 000	5 00 000	7 50 000
6	Govt Girls Senior Secondary School Kosl (Const of Hall) Rewari	2 00 000	4 00 000	6 00 000
٠,	Cout. Cido Ramani School I aiwanakala (.	lind) 50 000	1 00 000	1 50 000

1 03 55 500

__Position of the cases under Matching Grant Scheme during the year 2003 04 Sanctioned Budget Govt Share 464 00

Sr No	Name of District	Village	Works	Public Share	Govt Share	Total
1	2	3	4	5	6	7
1	Bhiwari	Fatehgarh	Const of 12 High School	133190	133190	266380
2		Dhanana	Censt of Girls Primary Rooms School	41667	83333	125000
3		Marwala	Const a Govt Boys School	61500	61500	123000
4		Samsapur	do	732450	732450	1464900
5		Barsı	Const. of School Building	751000	751000	1502000
6		Kadma	Const of Hall Poom in Co # Sr Sec School	76335	152665	229000
7		Fanchagaon	Const o two booms of Gurukul	83334	166666	250000
8		do	Cons of Kanva Gurunu hall and Varanda	23 200	462400	693600
9		do	Const of School Rooms at Gurukui	83334	166666	250000
10		Charkhi Dadri	Const of Vaish Girls Sr Sec School	300000	600000	900000
11		Talu	Const of one School Room n Govt, High School	37567	75133	112700
12		Kakrolı Hattı	Const of two Rooms of Gurukui	41667	83333	125000
			Total	2573244	3468336	6041580
1	∪ha _{jj} ar	ռբ ^{6վ} ռ ^ո ա9	Const of Co + High	42500	85000	127500
2		rulasi	Cons or Covr Cins Primary School	22000	244000	200000
3		กาเลหาลาล	Cons o G s Schoo	80034	78600	267934
4		∨ап	Const or Girls School	367000	734000	1101020
5		Bhap oda	Const. of Cirls School	315000	630000	945000
6		Duar ia	Cars of the Room in Gove High School	6000a	ಭವಾರ	toool
7		Веп	Corst of Room * Go t C Is High School	45000	90000	135000
8		Gudha	do	5υ00υ	100000	150000
9	A	Silani	Const. of Rooms in Covt Ords High School	368900	707800	1106700
					2879400	



1	2	3	4	5	<u> </u>	7
1	Jind	Jind	Const of Arjun Stadium	350000	350000	700000
2		Gaında Khera	Const of Gurukul Kanya School	143000	286000	429000
3		Мећпа	Const of Middle School	600000	600000	1200000
4		Hargarh	Const. of Girls Primary School Building	145000	290000	435000
5		Karamgam	Const of Rooms in Primary School	125000	125000	250000
6		Kalazafer garh	Const of Boys Govt High School	100000	100000	200000
	-		Total	1463000	1751000	3214000
1	Re arı	Rewari	Const of C rls Middle School	40000	8000C	120010
2		Kosli	Const of Boundary 'Vall in G.G.S.S. School	130000	260000	3900J0
3		Dala ki	Const of Girls Primary School	60000	60000	120000
4		Majra Sheraj	Const of two Rooms in Gov ⁺ Girls Se ⁺ Sec School	100000	200000	300000
5		Kos¹	Const of Half in Covt Sen Sec School	200000	400000	600000
6		Nikha	Const of School Room in Govt High School	50000	50000	100000
	<u> </u>		To al	580000	Cn00c0	1630000
1	Fandabad	Tikri Brahman	Const of Govt Middle Surioui	40000	80000	120000
			Total	40000	80000	20000
1	Hisar	Budena	Const of Govt Girls Prmary Suhou	73000	146000	219000
2		Khen Jalab	Const of Govt Girls School	660000	1320000	1980000
3		Garhi	Cons of G Is School	000000	2000000	3000000
4		Dhanna Kalan	Const of Girls School	1165000	2330000	3495000
5		Hansı	Const of Giris School	105000	210000	3,5000
6		Gangwa	Const of Middle School	180000	360000	540000
7		Sisaoa a	Const of S S Girls School	183351	366649	550000
8		Bass	Health Centre	500000	500000	1000000

1	2	3	4	5	6	7
9		Chanat	Const of Hall in Govt Middle School	200000	400000	600000
10		Hansı	Const of Govt High School Building Multan Nagar	500000	500000	1000000
11		Pissar Pissar	Const Rooms in Covt Girls College	300000	592300	892300
12		Bass	Const of PH	500000	500000	1000000
			Total	5366351	9224949	44591300
1	Sırsa	Odhan	Const or Mata Harki De G rls College	1447500	2895000	4342500
2		Menna Khera	Const of Girls School	125000	250000	375000
3		Odhan	Paramasant Gurbaksh Singh Manager Saheb Senio Sec School at Odhan	2150000	43ŬUJUÛ	ນ 4ວິປັນບິບ
4		Odhan	Const of Mata Harki Devi Cirls College	6100000	12200000	18300000
			To a'	9822500	19645000	29467500
1	Fa ehabad	Chinder	Const of Govt Girls School	42000	84000	126000
2		Pirthala	Corst of 3 Rooms Govt School	125000	250000	375000
3		Bhattu Khurd	Const of School	289000	289000	578000
4	_	Nadori	Const. of School Rooms	60000	60000	120000
			-ota'	03C8 ¹ c	683CC0	1199000
1	Yamuna aga	Devdhar	Const of Hostel Building Cuja Kanya Mandi	332000	664000	996000
			Tu a	332000	564000	996000
1	Ka nai	Nangai Rocan	Const or Govt School	2:0000	210000	-20000
2		Mor Maira	Const of Hostel in Arv nanya School	500000	1000000	1500000
			Total	710000	1210000	1920000
1	Sonenat	Gohana	Const of Girls College	500000	1000000	1500000
2		Murthal	Tau Devi Lal Govr Alemer College Const	+მ00მა	900000	120000u
3		Kharkhoda	Const of Two Rooms in Govt Girls Ser Schoo	60000	120000	180000
4		Sisana	Const. or School Rooms in Go. G. is Primary School	40000	80000	120000
_			To al	1000000	2000000	3000000

1	2	3	4	5	6	7
1	Kaithal	Sırsal	Const of Girls School	200000	400000	600000
2		Kharkan	Const of School Rooms and Varanda	95000	95000	190000
3		Balu Bıdhan	Const. of One School Rooms in Covt. Girls Pry School	43000	86000	129000
4		Keorak	Const. of Girls High School	500000	961315	1461315
_	-		Total	838000	1542315	2380315
1	Kurukshetra	Kırmch	Const of Kanya School	179000	358000	537000
			Totai	179000	358000	537000
1	Rontak	Gnırawar	Const. of Col/L. Girls School	าบอิวิบบ	210000	315000
		Gandhara	Const of Govt School	700000	1400000	2100000
		Chulina Duhan	Const of One Room in Middle School Gins School	42000	84000	126000

Const of Choupal Ceneral 50000

(Awaiya)

Grand Total

Total

Kullana

Total Sanctioned Amount

240 61 lakh

Matching Grant

2004 05

Name of District	Purpose	Public Share	Govt Share	Total
1	2	3	4	5
Sırsa	Construction of Govt Girls Sr	5 00 000	10 00 000	15 00 000
nisar	Secondary School Rania Const uc ion of School Building Govt Girls High School Heibatpur	10 00 000	20 00 000	30 00 000
Fatehabad	Construction of Cold Girls Primary School Building Jand'i Kalan	1 20 000	2 40 000	3 60 000
do	do	90 000	1 80 000	2 70 000
Sırsa	Purchase of Computer & Fum we for Mata Harkt Devi Memorial Women College Odhan	20 00 000	40 00 000	60 00 000
unajjar	Construction of Room ~ Go Primary Girls School Luhan	96 800	93 600	2 90 40
do	Construction of Cancer Hospital at Gurukal Mahavioyala Khanpur	2 00 000	2 00 000	4 00 000
Hısar	Construction of Multi Purpose Hall oi S.D. Tahila Maha Vidyala Hansi	5 00 000	10 00 000	15 00 000
qo	Construction of School Building of Govt Girls Senior Secondary School at village Umra	75 000	1 50 000	2 25 000
Hisar	Construction of one Room in Govt Girls Middle School Burak	45 000	90 000	1 35 000
do	Construction of Net Ram Man Bhawti Devi Govt Girls High School at Village Garhi	1 50 000	3 00 000	4 วีบ บบบ
Fatehahad	Construction of Covt, Girls Primary Schoo Building Jandli Kalan	45 000	90 000	1 35 000
Gurgaon	Construction of Sh. Santi Sagar Jain Kanya Mahavidylaya Fe OjpJ. Jhrika	5 00 000	10 00 000	15 00 000
Schepat	Consider on of Sheeds in Bhatgaon Gaushala	2 00 000	2 00 000	4 00 000
Jhajjar	Construction of Girls School Building at village Khen Khamma	50 000	1 00 000	1 50 000
Fatehabad	Construction of Cort Cirls Primary School Building at Jandii Kalan	45 000	90 000	35 000

1	2	3	4	5
Kaithal	Construction of Girls Middle School Building at village Khanpur	1 00 000	2 00 000	3 00 000
Sırsa	Construction of College Building of Ch Mani Ram Jorar Mahavidyalya at village Mithisureran	21 00 000	21 00 000	42 00 000
Jhajjar	Construction of Girls School Building at village Parnala District Jnajjar	28 04 560	56 09 120	84 13 680
Hısar	Construction of Latrines Bathroom and Water Tanks at Covt Primary School	31 000	31 000	62 000
Bhrwani	Construction of one Room at Covt Citis Pinan School Dianana Districi Briwan	47 000	94 000	141000
~ шикъћена	Const ucton or School Room at Kanya Gurukul Bachgoan (Gamn) District Kurukshetra	5 00 000	0 CO 000	15 00 000
₽ _O ht <u>a</u> k	Consinuction o ili. Pi pose Hall at Maharahi ≝shori Jat ≝anya Vidyalya Rohtak	5 00 CCC	10 00 000	15 00 000
H sa	Const uct on of School Building at Munshi Ram Mewa Devi Govt. High School Dhani Peerwali District Hisar	10 00 000	10 00 000	20 00 000
Hisar	Construction of School Hall and Class Rooms at Sri Haryana Kur ksnerra Sanatari Dharam Gins Senior Secondary School District Hisa	10 00 000	20 00 u00	30 UO 000
MIIJala	Curistruction of School Routs at Arya Senior Secondary School Mulana District Amba a	5 00 000	ı 5 4 000	6 5 ₄ 000
	Total	1 41 99 360	2 40 60 405	3 82 21 080

Matching Grant Scheme (2005 06)

Total Sanction amount Ps 265 00 lacs

Sr No	Name of District	Purpose	Public Share	Govt Share	Total
1	2	3	4	5	6
1	Ambala	Const of School Rooms at Arya Senior Sec School Mulana District Ambala	0	346000	346000
2	Kurukshetra	Const of College building of Daya Nano Mahila manavioyalya Kurukshetra	500000	1000000	1500000
3	Sonepat	Colis lo Rooms in Covi Girls Middle School Mundlana	211000	422000	633000
4	Kururshetra	Cons o Hos e Building for boys Gurukul Kurukshetra	7จีบบบบ	750000	ιοθυυθθ
5	Karnal	Const of Building of Guru Brahamnand Girls College Anjanthali (Vaina)	701000	1402000	2:03000
6	B warı	Const of one Room and One Pall Room at Kanya Gurukul Panchgaon	48500	97000	145500
7	Bhiwani	Const of one Room and One Hall Room at Kanya Curukul Panchgaon	625000	1250000	1875000
8	Rewarı	Const of Room in Govt Girls S Sec School Majra Sheo aj	45000	90000	135000
9	Bhiwani	Const of 4 Rooms in Govt Sr Sec School at Village Jul whuld	217000	434000	651000
١0	Fatehabad	Consilio o ne Room in GiG ^{de} School Jandli Kalan	50000	100000	150000
11	Fatehabad	Const of Govt Girls School at Dhabi Kallan	356800	713600	1070400
12	Sonepat	Const of Room & boundry wall in Govt Sr Sec School Assafpur Matindu	140000	140000	280000
13	Rewarı	Const of 2 Room in Govt Girls High School at Copalgarh	100000	200000	300000
14	Gurgaon	Const of Building for Govt Primary Schoo Mohammadpur Jharsa	500000	1000000	1500000
15	Rontak	Const of Main Gate & B/Wall of Communit Centre Sangahera	510 00	51სა0	102600
16	Rohtak	Const of one Poom in Covt Sr Sec School Chulikana (Rohaj)	75000	75000	150000
17	Mev/at Nuh	Const of Gi ls Hostel of Sh Shanti Sagar Jain Gins College FP Zirka	1000000	2000000	3000000
18	Rohtak	Const of 12 Rooms in Maharani Kishon Jat Kanya Mahavidyalya Rohtak	1000000	2000000	3000000

1	2	3	4	5	6
19	Jind	Const of School Building o Govt High School Shahpur	385000	385000	770000
20	Jind	Const of Govt Girls Primary School Building in Village Ghimana	300000	600000	900000
21	Bhiwani	Const of one Room in Govt Girls Pry School Kharkan Makwan Block Tosham	46667	93333	140000
22	Hisar	Const of Panchayat Ghar-cum Pec eat on Centle at V Moth Rangran	250000	250000	500000
23	Sırsa	Const. of Class Rooms Common Room Library Conference Hall Vechile Stand and Guest House etc n C M K National P G. Girls Co ege S rsa	3000000	6000000	9000000
24	Rewarı	Consilio ore Room in GHS Lisan Block Jatusana	75000	75000	150000
25	Rev a	Const for a Room in Girls Middle School Mandola Block Khol	J0000	20000υ	-0000S
26	≺aitha!	Cons of Pe aining Wall at V Wazir Nagar	66000	66000	132000
27	Fatehabad	Const of M R Library at V Gorakhour	230000	230000	460000
28	Fatehabad	Const of Panchavat Ghar a Dhani Khaka	80000	80000	160000
29	Kurukshet a	Const of building for Kanya Gurukul Bachgaonwan (Gamr)	700000	1400000	2100000
વ0	Kurukshetra	Const of Community Dharamshala Kamooa	200000	200000	400CC0
31	Sonepat	Const of Community Centre in Village D เลกิสแส	250000	250000	500000
32	Sonepat	Const of Pooms in Colit Girls Si Sec School Sisana	111000	222000	333000
33	Yamuna Nagar	Const of Ania Kan a Mansht Madhyamik /loyalya Jagadhri	250000	480000	730000
34	Rohtak	Const of Building in Gurukul Singhpura	300000	300000	600000
35	′u _ SʰA a	Chinet ui Chilege Building Dayanand lahila	= ^^℃00	იიინიი	= ^>>0
36	Sonepat	Const of street in village Mandora	50000	500.0	100000
37	Sonepat	Const of Girls School at village Farmana	200000	400000	600000
		Total 1	3463967	24351933	37815900



12 GRANT IN AID TO PANCHAYATI RAJ INSTITUTIONS UNDER 11TH FINANCE COMMISSION

As per guidelines issued by the Govt of India entire amount of 11th Finance Commission and 12th Finance Commission released to the Panchayati Raj Institutions for development works in the ratio of 75 15 10 i.e. Gram Panchayats Panchayat Samiti & Zila Parishad on the basis of their population. Govt of India had released the balance amount of Rs. 2206 31 lacs of the year 2000 2001 in the years 2002 2003 & 2003 2004. So excess expenditure was during the year 2002-2003 & 2003 2004.

The Committee recommends that the Department may provide a list of beneficiaries/institutions for its perusal

The Committee would also like to know as what measures are adopted by the department to keep the check and balances while spenting the sanctioned amount by the Panchayati Raj Institutions

The Committee recommends that the reasons of excess expenditure incurred in the year 2002 2003 and 2003-2004 be intimated to the Committee

The Committee further recommends that the department may intimate what guidelines are made in the cases where amount is released to Panchayati Raj Institutions for the development work in the rural areas

The Committee would also like to know as how much amount is spent during the year 2006 07 our of the total budget of Rs. 7760 00 lacs

13 AWARD FOR BEST VILLAGE SCHEME

On the basis of performance in the field of Education and Health Services and execution of Scheme of Panchavats Department & Pu al Development Departments Rs 5 00 lacs per year to the best village at district level and Rs 10 00 lacs to the Best Village at State Level is given as Best Village Award. The list of these Villages is placed at Annexure. B

The department informed the Committee that budget estimates for the year 2005-06 was Rs 105 00 lacs but the department did not spent any amount and shown the expenditure as 0 00 the department failed to spent the amount on this scheme in the year 2005 06. Therefore, the Committee taxes is seriously and recommends that the department may include a the reasons/c numstances under thich the department failed to spent the budget estimates.

Annexure 'B'

AWARD FOR BEST PANCHAYAT

Government of Haryana gives incentive of Rs 5 00 lacs to the best village in each district and Rs 10 00 lacs to the best village in the entire state for their performance in implementing the schemes of Panchayats Department and Rural Development Department Education and Health This scheme was started in the year 2002 03 Award for the best Village for year 2002 03 to 2004 05 to the following Gram Panchayats in the State —

District Level (Rs 5 00 lacs)

Sr	Name of District		Name of Best	Name of Best
No		Village	Village	Village
		2002-03	2003-04	2004-05
	∆ო <u>ხვ</u> ĺვ	Mas 7-	หล ตุปลบ	/y5j5~
2	Bhiwani	Dwarka	Naloi	Chumpa Knurd
3	Farehabad	Bangaon	Bhuna	Jakhal Mandı
4	Fandabad	Karman	Chhanisa	Meerpur
5	Gurgaon	Jaras	Sidharv ali	Khe _i la
6	Hısar	Shikarpur	Satrod Kalan	Khasa Mahajan
7	Jind	Rasidam	Gatooli	Bar Sola
8	Jhajjar	Sankhol	Ladrawan	Hassanur
9	Kamal	Sangohi	Garhi Mul	Padhana
10	Kaithal	Bhana	Majra Nand Karar	Tayoda
11	Kuru⊬shetra	Gumthalagadhu	Jyotisa	Umri
12	Mahendergarh	Chandpura	Nanwan	Mohanpur
13	Panipat	Madlauda	Варон	Shera
ıΔ	Panchkula	Nanakpu	Nawagaon	Rampui Jangi
15	Rewan	Jhabua	Raipura Istmuran	Dharuhera
16	Rohtak	Katesara	Kultana	Lakhan Majra
17	Sırsa	Khana	Paniwala Mota	Fatel ipurvaidwala
18	Sonepat	Josh chauhan	۵hياaٍn	Ga h Kalan
19	Yamuna Nagar	POt!	Bubka	
Stat	e Level (Rs 10 0	0 lacs)		
Sr	Name of 200	C2 C3	2003 04	2034 05
0	Distric			
1	Sirsa Kh	ana		
2	Panipat -		Bapoli	
		(Rs 5 00 lac	s for State level awar	d)
3	Rohtak		Kultana	

(Rs 5 00 lacs for State level award)



14 Grant in aid to Panchayati Raj Institution under 11th Finance commission (augementation of traditional water resources) —

Eleventh Finance Commission had recommended grants Rs 132 65 crore to Haryana State for the period 2001 2005 including Rs 50 00 cores for special problems and Rs 82 65 crore for up gradation of services under various sectors

Under Augementation of Traditional water Source Scheme Commission had recommended a grant of Rs 3 18 crore to Haryana State covering the period 2001 2005 Haryana Govt had taken a decision to execute the water channel for village ponds in some villages of Haryana State

The department informed that a sum of Rs 318 00 lacs was provided by the Govt of India for the year 2000 01 to 2004 05 on this Scheme

The Committee arter going hrough the reply of the department finds that no sum was provided for the year 2006-07. Therefore, the Committee desired that the reasons for not providing the sums for the year 2006-07 be intimated to the Committee.

The department in their written reply intimated that Govt of India has not ato ided the funds for the year 2005 06 and 2006 07 however scheme was not failed

The Committee desires to know the reasons of not providing the funds by the Gov. of India for the year 2005 06 and 2006 07

The Committee also desires to know the latest position of this Scheme as to whether it is in existence or not

15 Revenue Earning Scheme (Major Head 6515 Loans for other Rural De elopment Programme)

An amount of Rs 2.53.17.000/ has been sanctioned under Revenue Earning Scheme during the last four years. Details of which is placed at Annexure. C. The work under this scheme is got executed through District Development and Panchayat Officers/Brock Development and Panchayat Officers.

After making recovery of loan under Revenue Earning Scheme in 30 equal annual insiallments, it is deposited in receipt Head by the Block Development and Panchayat Officer in time

Panchayat Samues to whom he referest free can was given under his scheme

The Committee further desires to know the details or the amount spent during the year 2006 2007 tall the finalization of this Peport

The Committee desires that the purpose alongwith the name of the Panchayat/Samiti for which the assistance has been given be supplied to the Committee

The Committee further desired that the criteria of giving assistance to the Panchayats/Samities be intimated to the Committee

The Committee further desired that the progress made in the development works, undertaken by the department during the last three years under Revenue Earning Scheme be interested to the Committee

ANNEXURE-C

LOANS TO PANCHAYATS/PANCHAYAT SAMITI UNDER REVENUE EARNING SCHEME

Sr No	Name of District	2001 02	2002 03	2003 04	2004 05	2005-06
;	2	3	4	5	6	7
1	naithal	797000 00	682000 00	269300 00	892500 00	C 20
2	Fisa	32४२२० ००	3595^0 00	15J2500 00	1059500 00	J90000 00
3	Fatehabad	145000 00	151000 00	717000 00	1418500 00	1124000 00
-	S sa	2 7250 00	202590 00	0 00	5500 პა	1390006 00
5	Kurukshetra	0 00	405000 00	0 00	0 00	0 00
6	Rewarı	0 υ0	0 00	298500 00	302000 00	116000 00
7	namai	128750 00	0 00	135000 00	158+000 00	0 00
8	Panipat	0 00	0 00	119500 00	543500 00	0 00
9	Jhajjar	0 00	0 00	471500 00	1305500 00	0 00
10	Bhiwani	0 00	0 00	234500 00	0 00	288000 00
11	Ambaia	0 00	0 00	162500 00	0 0υ	1398000 00
12	Namaul	0 00	0 00	0 00	590000 00	1481000 00
13	raMuna Hagar	184000 00	0 00	0 00	480000 00	2436000 00
14	Curgaon	0 CO	0 იი	υ 00	ט טט	კ 7 ⁻ C30 0ა
	Total	1800000 00	1800000 00	4000000 00	87 17000 00	9000000 00
	Amount of T/vve	ı 75475u	780000	1450500	5319500	4073000
	Amount of Shops 1045250		1020000	2549500	3397500	4927000
			12377750 00		·	
	Const of 316 sh	ons	12939250 00			
-	Totai		25317000 00			

LOAN TO PANCHAYATS/PANCHAYAT SAMIT! FOR REVENUE EARNING SCHEME 2001 2002

Sr No	Name of Panchayats and Pts Samiti	Name of Block	Purpose	Amount of Loan
		KAITI	laL	
1	Pabnawa	Pundn	Const of 10 Shops	500000 00
2	Dhand	Pundn	installation of 2 T/well	207000 00
3	Nandgarh	Guhla	Installation of T/well	90000 00
		HISA	ıR	
4	Kırmara	Agroha	Const of 8 shops	328000 00
		FATEHA	BAD	
5	ian a	Fale-apao	ı⊓Sıaı auon oı Twel	→5000 00
		SIRS	Α _	
6	Khanan (Bal amount)	Sırsa	Const of 2 Shops	98000 00
7	Abutgarn	Rar a	Cons of 3 Shops	119250 00
		PANID	ΔΤ	
8	Bholi	Samalkha	Installation of T/we'l	128750 00
		YAMUNA Y	I AGAR	
9	Jamalpur	Mustfabad	Installation of T/well	184000 00
	Grand Total			1800000 00
	Tube Weil 6		7 54 750 00	
	Shops 23		10 45 250 00	
	Total Amount		18 00 000 00	

LOAN TO PANCHAYATS/PANCHAYAT SAMITI FOR REVENUE EARNING SCHEME 2002 2003

Sr No	Name of Panchayats and Pts Samiti	Name of Block	Purpose	Amount ofLoan
		KA	ITHAL	
1	Pabnawa (Bal amount)	Pundn	Const of 10 Shops	682000 00
		KURUI	KSHETRA	
2	Chandalhen	Pehowa	Installation of 4 T/well	405000 00
		н	SAR	
3	Sandalpur	Adampur	Const of 3 shops	75000 00
4	Khairampur	Adampur	Const or 2 shops	112000 00
5	Dab-a	rdsār i	Installauon or T/well	75000 00
6	Bugan	Ban ala (H)	Installation of T/weil	97500 00
		FATE	HABAD	
7	Bhattu Kalan	Bha to rialan	Const or + Shops	51000 00
		SI	RSA	
8	Sıkanderpur	Sırsa	Installation of T/well	202500 00
	Grand Total			1800000 00
	Tube Well 7		7 80 000 00	
	Snops 19		10 20 000 00	
	Total Amoun		18 00 000 00	

LOAN TO PANCHAYATS/PANCHAYAT SAMITI FOR REVENUE EARNING SCHEME 2003 2004

Sr No	Name of Panchayats and Pts Samiti	Name of E	Block Purpose	Amount of Loan
			HISAR	
1	Balak	Hisar	Installation of 2 T/well	195000 00
2	Bichpri	Hisar	Const of 10 shops	423500 00
3	Kaman	Hısar	Const of 10 shops	209000 00
4	Nalwa	Hisar	Const oi 0 shops	401000 00
5	Bhana	Hisar	Const of 4 shops	210500 00
6	Khe- ochab	Namaund	Const o 5 shops	153500 00
		FAT	EHABAD	
7	Bram. Kalan (Bal amount)	Bhattu Kalan	Const. of 4 shops	120500 00
8	Ciakhen	Fatehabad	Instaliation of T/well	152000 00
9	Amanı	Tohana	Const or 4 Shops	109500 00
10	Damgra	Tohana	Instaliation of T/well	5600 00
11	Pirthala	Tohana	Installation of T/well	144000 00
12	Behbalpur	Fatehabad	Installation of T/well	135000 00
		P	ΑΝΙ Ρ Δ Τ	
13	Mahawati	Samalkha	Installation of T/well	53000 00
14	Pawati	Samalkha	Installation of T/well	66500 00
		K	AITHAL	
15	Pabnawa	Purdn	Installation of 2 T/well	269000 00
		К	a PN aL	
16	Jhimn Khera Garhi	Assandh	Insta lation of T/well	¯135000 00
		P	EMVĐI	
17	Narsingh Pur	Bawal	Const of 10 Shops	298500 00
		В	HIWANI	
18	Sıkanderpur	Bhiwani	Const. of 6 Shops	234500 00
		*	Bala	
19	Machhoda	Ambala	Installation of T/well	162500 00
		JH	IAJJAR	
20	Islamabad	Matanhail	Cons of 15 Shops	3890uu 0u
2	⊬aar ol	l g.annal	Installa on of T/ All	82500 00
	Crand Total			4000000 00
	Tube Well 13		14 50 500 00	
	Shops 78		25 49 500 00	
	Total Amount		40 00 000 00	· · · · · · · · · · · · · · · · · · ·

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LOAN TO PANCHAYATS/PANCHAYAT SAMITI FOR PEVENUE EARNING SCHEME 2004 2005

Sr No	Name of Panchayats and Pts Samiti	Name of Block	Purpose	Amount of Loan
1		3	4	5
		KAIT	HAL	
1	Malkhen	Kaithal	2 submersible T Wells	892500 00
		REV	VARI	
2	Masit	Jatusara	T Wel ⁱ s	302000 00
		HIS	AR	
3	Gaibipur	Barwala (H)	T Wells	124500 00
4	Panghal	Barwala (H)	2T Weils	249000 00
5	Bhabalpur	Barwala(H)	7 T Shops	342000 00
6	Tal andı Rukha	H sar ¹	T Well	56000 00
7	Chirai	Hansı I	4 T Wells	288000 00
		FATEH	ABAD	
8	Dharsul Khurd	Tohana	T Well	112500 00
9	Himatpur	Tohana	T Welt	112500 00
O	Bhodi	Tohana	T Well	112500 00
11	Shankarpur	Tohana T Well		112500 00
2	Siman	Tohana	8 Shops	195000 00
3	P rthala	Torara	8 Shops	195000 00
4	Pirthla	Tohana	T Well	112500 00
5	Sukhmanpur	Ratia	T Well	152000 00
ь	Jabar ala	Tonana	ī v/eii	112500 00
7	Dhasul Kalan	Tohana	Const or 2 Shops	57500 00
В	Magra	Топапа	T Weii	144000 u0
		PANIF	'AT	
9	^ adlauda	Vadlauga	o chang	5⊷°50°
		JHAJJ	AR	
)	Khachroli (Bal amount)	Bahadurgarh	T Well	38000 00
ı	P/S Bahadurgarh	Bahadurgarh	18 Shops	1267500 00
	-	KARN	A L	
2	But ankhe	រា បារី	7 submersible T weil	1003000 00
3	do	indn	10 Shops	578000 00

1	2	3	4	5	
		NARN	AUL		
24	Khorh	Atelı Nangal	T Well	150000 00	
25	Bigopur	Atelı Nangal	T Well	267000 00	
26	Balana	Mahendergarh	T Well	173000 00	
		SIR	SA		
27	Bhambour	Sırsa	Const of 8 Shops	219000 00	
28	Chakraian	Rania	T Well	139500 00	
29	Handikhera	Sırsa	Const of T/Well	186000 00	
		YAMUNA	NAGAR		
30	Menmoodpur	Mustrabad	Installation of 2 T/well 2 Concrate	345000 00	
31	Satgoli	Radour	Installation of T/well	135000 00	
	Crand Total			8717000 00	
	Tube We i 34		53 19 500 00		
	Shops 69		33 97 500 00		
	Total	<u> </u>	87 17 000 00		

LOAN TO PANCHAYATS/PANCHAYAT SAMITI FOR REVENUE EARNING SCHEME 2005 2006

Sr No	Name of Panchayats and Pts Samiti	Name of Block	Purpose	Amount of Loan
1	2	3	4 ~	5
		- FATEH	ABAD	-
1	Dharsul Kalan (Bal amount)	Tohana	Const. of 2 Shops	167500 00
2	Headerwala	Tohana	Inst of T/Well	112500 00
3	Hindolwala	Tohana	Inst of T/Well	12500 00
4	Tharwa	Tohana	Inst of T/Well	112500 00
5	Manghera	Tohana	Inst of T/Well	144000 00
6	Khanora	Tohana	2T Wells	247000 00
7	Karhen	Tohana	T Well	112500 00
8	Sandhwas	Jakhal	T Well	115500 00
		SIP	SA	
9	Sherpura	Nathusan Chopta	Const of 20 Shops	772500 00
10	Cird a	Rana	Inst of T/Well	35750 00
11	Banı	Rania	Inst of T/Well	110000 00
12	Монтафила	Rania	Inst of T/Well	120750 00
13	Abutgarh	Rania	Inst of T/Well	135000 00
14	Keharwala	Rania	Inst of T/Well	116000 00
		HIS	AR	
15	Dhansu	Hisar I	Const of 3 Shops	166000 00
6	Khanda Khen	Hansı II	Const of 7 Shops	224000 00
	~	BHivi	van!	
17	Malikpur	Bawanikhera	Const of 5 Shops	288000 00
		AI UNA	AGAR	
18	Khen Lakha Singh	Radour	Const of 22 Shops	711000 00
19	Bhagu Majra	do	Ins allation o T/Weli	150000 00
20	Bhojpur	Jagadhan	Const of 30 Shops	1575000 00
		AMB	4LA	
21	Naneola	Ambala I	Const of 9 shops	198000 00
22	Durana	Ambala I	Installation of submersible T/well	3 00 000 00
23	Bhuni	∽mhala I	submersible T/well	9 ባብ በኅብ ፀኅ
		GURG	HOA	
24	Mumtazpur	Pataudi	Installation of T/ veil	75000 00
25	Khetiawas	Pataudi	Inst of T/well	122000 00
26	Rars ka	Palaudi	ins or T/weir	90000 00
27	Goriawas	Pataudi	Inst of T/well	90000 00

1	2	3	4	5
		REV	VARI	
28	Panchgaon	Bawal	Inst of T/well	116000 00
		NAR	NAUL	
29	Khairani	Ateli Nangal	Inst of T/well & ~ Pumping set	222000 00
30	Chandpura	Ateli Nangal	Inst of T/well & Pumping set	198000 00
31	Ganiar	Ateli Nangal	Inst of T/well & Pumping set F Set	236000 00
32	Darolı Aheer	Atelı Nangal	const of 10 shops	375000 00
33	Kantı	Ateli Nangal	const of 15 shops	450000 00
	Grand Total		9300000 00	
	Installation 26 of T/ ell		<u> 4073000 00</u>	
	Const of 127 Shops		4927000 00	-
	Total		°000000 00	

NON PLAN SCHEME (MAJOR HEAD 3604)

16 The Haryana Local Area Development Scheme

As per provisions of the section 22 of Local Area Development Tax 2000 the proceeds of the Local Area Development Tax are to be distributed amongst the Local Bodies to beutilized for the Development and maintenance of such of the facilities which have a potential of directly or indirectly facilitating the free flow of trade and commerce

The department informed the Committee that during the year 2003 04 an amount of Rs 1170 16 lacs, 2250 00 lacs were released for the year 2004 05 and an amount of Rs 11580 00 lacs were released for the year 2005 06

The Committee desires to know the details of the Projects /Institutions of Panchayati Raj benefited by distributing the funds by the department for the year 2003-04, 2004-05 and 2005-06

The Committee be incimated as to whether the department has obtained the utilized certificate from the Panchavati Raj Institution in respect of the runds distributed for the development of rural areas, if the said certificates are not obtained then the reasons of not obtaining the utilization celtificate be intimated.

NON PLAN SCHEME (MAJOR HEAD 2515 OTHER RURAL DEVELOPMENT PROGRAMME)

17 Second State Finance Commission Scheme

The department informed the Committee that an amount of Rs 5000 00 lacs was sanctioned for the maintenance of PRI Buildings and Development works in rural areas in the year 2005 06

The Committee desires to know the details of Development works carried out by the Department district a ise as also the details of the PRI Buildings where the amount a as given for maintenance

18 Compensation to the Gram Panchayats in Lieu of Sale of Evaucuee Share from Shamlat Land

PS per decision (daied 9.7 985), or moniple Supleme Court in civil appeal No. 1401 (N) or 1973, the Priniab Village Common Lands (Regulation) Act. 1961 via a amended on 15.4 1996, providing payment to Gram Panchayats through Development and Panchayats Department in lieu of sale of evacuee share released from snamfat land by Rehabilitation Department. In view or this it has been decided by the Government that an amount of Ps. 4.18.15.849/ is to be paid to Gram Panchayats in four installments. According y Finance Department has provided an amount of Rs. 1.06.84000/ for the year 2003.04 to allocate the same to concerned

Gram Panchayats as per the share through concerned Deputy Commissioner and after this Finance Department has provide the same amount in the year 2004 05 and 2005 06 which has been released to the concerned Deputy Commissioner for allocation to concerned Gram Panchayats Now the Finance Department has provided Rs 97 64 lacs in the year 2006 07 as a last installment which has been allocated to the concerned Gram Panchayat through Deputy Commissioner

As per the report regarding the name and addresses of persons/parties who have encroached upon property/land of the Department alongwith the action taken by this department to get the encroachment vaca ed during the last years. This record is available with Deputy Commissioner. For this a letter has been issued on dated 31.7 2006 to all Deputy Commissioners. As soon as the requisite report will receive the consolidated report would be available to the Committee.

The department in its written reply informed the Committee that as per the report regarding the name and addresses of persons/part es who have encroached upon property/land of the Department alongwith the action taken by this department to get the encroachment vacated during the last years. This record is available with Deputy Commissioner For this a letter has been issued on dated 31 7 2006 to all Deputy Commissioners. As soon as the requisite report will receive the consolidated repot would be available to the Committee.

The Committee desired to know the latest position in this regard

19 NON PLAN STAFF SCHEMES (MAJOR HEAD 2515 ORDP)

Informat on regarding class I II III and IV posts designation wised vith present pay scale alongwith present place of posting of class I & II officers in the State (both at Hors) and subordinate offices separately) is at Annexure D

Information regarding number of posts of officer/omcials category wise lying vacant s at Annelu e E

(a) The number of complaints received and enquiries conducted regarding embezzlement/misapp op at on legula it es of funds against the Officer/official of the uepartiment during the last 5 year is of from the 1.4 2002 to 31.3 2008 together with the action taken by the department against them who have been round at fault alongwith the latest position is at-Annexure.

The Committee desired that the department should make serious efforts to decide the cases mentioned in Annexure in completing the endury at the earliest under intimation to the Committee

ANNEXURE-D

PANCHAYATS DEPARTMENT

Headquarter Staff

Class I

Sr No	Designation	Sanctioned posts	Present pay scale	Remarks
1	2	3	4	5
1	Director Pancnayais	1	15100-400 18300+500/ Spl Pav	
2	Joint Directo Panchayats (PCS)	1	8000 275-10200 EB 275 13500/	
J	toin Dilecto Panchayats(PRI)		10000 3 <u>52</u> 3000/	3C3ut
4	Deputy Dilecto Legal	i	8000 275 10200 EB 275 13500/	
5	Deputy Director Pancha, ats	1	8000 275 10200 EB 275 0500/	Vacant
Cias	>			
ι	Planning Officer	1	7450 225-9025 EB 225 11500/	
2	Office On Special Duty (II)	1	7450 225 9025 EB 225 11500/	
3	Legal Officer	1	6500 200 8500 EB 200 10500+200/ Spl pay	
4	Superintendents	3	6500 200 8500 EB 200 10500/	
Class	s ())			
1	Deputy Superintendent	4	5500 175-8300 EB 175 9000/	3 posts vacant
2	≙ssis an s	u u	5000 50	
3	Demonstrator	1	5000 150 7100 EB 150 7850)	
4	Senior Scale Sienographer	3	5000 150 7100 EB 150 785 <i>0</i>	
5	Junior Scale Stenographer	2	4000 100 4800 EB 100 60u0/	One post vacant
5	₿₻°∪° _⊁ ₽\$	4	3050 75 3950 EB 80 4590+100/ Sol pav	One pos vacant
7	Clerk	19	3050 75 3950 EB 80-4590/	5 posts vacant
8	Reader	1	3050 75 3950 EB 80-4590/	vacant
9	Pesto e	1	3050 75 3950 EB 80 4590/	acant

1	2	3	4	5
Clas	s IV			
1	Jamadar	1	2650 65-3300-EB 70-4000/	
2	Daftrı	1	2650 65-3300 EB 70-4000/	
3	Machine man	1	2650 65 3300 EB 70-4000/	
4	Peons	14	2550 55-2660 EB 60 3200/	one post vacant
5	Chowkidar	1	2550 55 2660 EB 60 3200/	
6	Sweeper	1	2550 55 2660 EB 60 3200/	vacant

ANNEXURE-E

PANCAHYATS DEPARTMENT

Headquarter

Class I

Sr No	Name of Post	Vacant Post	Since when	Reasons these Post are lying vacant
1	2	3	4	5
1	Joint Director PRI	1	31 5 2006	Due to retirement. To be filled up by Development department.
2	Deputy Directo Panchayat	1	15 2 2006	Due to transter as DDPO To be filled up Developmen depa—er
Clas	ss III			
1	Deputy Superintendent	3	4/2005 7/2005	Due to promotion of Superntenden
2	Junio Scale Stenographer	1	Ju v 2001	Due to c on a an of Senio Scale Stenographer
3	Clerks	5	10/2004 1/2006 2/2006	Due to promotion of Assistant and transfer in the field offices
4	Steno Typist	1	17 9 1997	Due to promotion of Junior Scale Stenographer
5	Reader	1	2/1982	Is being filled up
6	Res orer	i	31 + 2003	Due to reti ement
Clas	s IV			
7	Peon	1	24 3 2005	Due to promotion of Dattn
8	Sweeper	1	12 7 2005	Due to adjustment as Peon

Class II

Si	Table of Edgar Officer	Place of Posting
1	Madan Lal Garg	Chandigarh (HQ)
2	RK Mehta	Ambala (At this time this officer is working at Headquarter Chandigarh against the vacant post of Deputy Direc o Panchayats)
3	Balbir Singh Chanal	Bhiwani
4	Subhash Chander	Fatehabad
5	r'a an Singn	Fandabad
6	D M Sha ma	C_ gaon
7	Sanjeev Kumar	Gurgaon
8	Vacant	Hisar (sanctioned 2 posts 1 post vacant)
9	Ran veer Singh	Hisar
10	Jai Singh Dhillon	Jina
11	Krishan Singh	Jhajjar
12	Vacant	Kaithal
13	Om Parkash	Kurukshetra
14	Jaswinder Singh	Karnal
15	Bhai Ram Punia	Namaul
16	Vacant	Panch ^u ula
17	Vacant	Panipat
18	Narender Singh Dhankar	Rontak
19	Rai es Chaid	Cewa
20	Narende Singh Malik	Sorepat
21	Arrı Chand Sıhag	Si sa
22	Subhash Chander	Yamuna Nagar
23	Vacant	Cuhla B ock
24	Uttam Dhalfa	Mewat

DISTRICT LEVEL

Class I

Sr No	Name of Post	Vacant Post	Since when	Reasons these Posts are lying vacant
1	2	3	4	5
Clas	s I			
1	NE	_	_	_
Class	s II			
1	Legal Officer	5	3/2004 6/2004 11/2005 2/2006 2/2006	Due to retirement/ death/ /creation of new post in indewar disnot
2	Naib Tehsildar	1	1/2000	
Class	s IP			
1	Deput/ Superintendent	6	5/2004 1/2005 1/2006 2/2006 3/2006 4/2006	Due to refilement/death
2	Assistant	2	2/2006	Due to promotion of Deputy Superintendent
3	Accountant	1	2/2006	Due to creation of new post in District Mewat
4 ~	Steno typist	20	2/2006 7/2006	Due to promouon of Assistant/ Accountant
5	Store Clerk	5	2/2006 7/2006	Due to promotion of Assistant/ Accountant
6	Clerk	6	4/2005 2/2006	Due to promotion of Assistant/Accountant
7	Patwarı	1	1/2000	Due to non availability of candidate from Di R
Class	s IV			
1	Peon	6	5/2003 10/2003 2/2006	Due to promotion of clerk
2	Chowwidar	3	6/2000 12/2003	Due to retirment.

DISTRICT LEVEL

Class I

Sr No	Name of Post	Sanctioned Post	Pay Scale	Remarks
	Ni			
Clas	ss ()			
Sr No	Name of Post	Sanctioned Post	Pay Scale	Remarks
1	Legal Officer	23	6500-200 8500 EB 200 10500+ 200/ Spl Pay	
2	1 a b-Tehs Ida	1	6500 200 8500 E B 200 9900/	
Cias	ss (n			
	Dy Superintendent	20	550u 175 8300 E B 175 9000/	
2	Assisan	್ ರತ	50J0 150 7100 E B 150 7850/	
3	Accountant	20	5000 150 7100 E B 150 7850/	
4	Junior Auditor	12	5000 150 7100 E B 150 7ชา0/	
5	Steno Typ st	23	3050 75 3950 E B 80-4590+ 100/ Spl Pav	
6	Sto e Clerk	18	3050 75 3950 E B 80 459J/	
7	Се ж	ىد	3050 75 3950 E B 8C 4590/	
8	Pa ⁺ ar	1	3050 75 3950 E B 80 4590/	
Clas	ss IV			
ı	Peon	5 9	2550 55 2660 E B 60 3200/	
2	Chowkidar	16	2550 55 2660 E B 60 3200,	

BLOCK LEVEL

C ass

Sr • c	Name of	Sanctioned Post	Pay Scale	Remarks
	Nil			
C as	s 'l			
 Зг №о	Narie Oi Post	Sanci oned Post	Fay S ca e	Domarks
	Nil			

Class III

S	Name of Post	Sanctioned Post	Pay Scale	Remarks
1	SEPO	1 7	5000 150 7100 E B 150 7850/	
2	Assistant (General / JR r.)	235	5000 150 7100 E B 150 7850/	
3	Gram Sanh v	1322	3050 75 3950 E B 80 4590/	
-	¤a+ a	116	3050 75 3950 E B 80 4590/	
5	Clerk	119	3050 75 3950 E B 80 4590/	

Class IV

Sr No	Mame of Post	Sanctioned Post	Pay Scale	Remarks
1 Peon		235	2550 55 2660 E B 60 3200/	

BLOCK LEVEL

Ciass III

Sr No	Name of Post	Vacant Post	Since when these Posts are lying Vacant	Pema ks
1	SEPO	18	8/2001 to 5/2006	Due to retirement
2	Assistant (General / JRY)	24	9/2004 10/2004 11/2004 2/2005 3/2005 4/2005 7/2005 8/2005 10/2005 12/2005 1/2006 2/2006 3/2006	Due to ret emen /deat
1	Gram Sachivs	184	14 11 2006 to 17 1 2006	Due to reti ement death, promotion and declaring dead cadre
	Patwari	80	8/89 4/1990 1/1992 1/1997 1/2000 9/2003 12/2005	Due to retirement/death/ promotion of SEPO and non a allability of candidate from Directo Land Records
	Clerk	69	7 7 2004 and 2 5 2006	Due to p omotion of Assistant
las	s Iv			· worstallt
	Peon	5	1/2005 2/2006 /2006 6/2006	Due to retirement

s S	Name of the eniployee	Present place of posting	Rule under which iction being taken	whether suspended or not	Date of rein tat	Allegation	Remarks
Sarv	Sarv Shri/Smt						
~	Phool Kumar St PO	Block Nilokheri	Court o	yes 21 5 2004	14 12 2004	Embezzlement of R 19458/ of Gram Panchayat Barsatu Di tt Knmal in construction of Cowghat ind wall	Ca e registered by the SVB under section 409/420/467/468/471/120 B IPC Case is under trial with the SVB Last reminder issued on 29 6 2006 to Chief Secretary for apprising the latest position of the case
8	Subhash Chandol Firozp St PO Jhirka	חר	Ch irgesheeted U/R 7		ı	As per ri port of Vigilance Duptt an amount Rs 112030/ has been embezzled in purchase of 85 darts in Block Mohinderg irh	He was chargesheeted on 12 8 2004 and SDO(C) Narnaul was appointed as Enquiry Officer on 30 12 2004 Enquiry Officer submitted his report on 19 8 2005 As per enquiry report allegation not proved but the caselhas been kept pending till the decision of other Officers/Officials involved in the case
m	St PO	Block Nataingarh	Court case	yes 21 11 2002	23 2 200 3	Tempering with record of GP Kakru to added in patte registr that soil to be removed from the field by Gulati M/s Frends Bricks Traders	Case registered by the SVB under section 409/420/467/460/471/120 B IPC Caso is under trial in the Court Last reminder issued on 29 6 2006 to Chief Secretary for apprising the Litest position of the case

				-			
S S S	Name of the employee	Present place Rull under of posting whi h actio being t iker	Ruli under whi h action being tiken	whether suspended not	Date of reinstat ement	Allegation	Remarks
4	Manphool Singh	Block Guhla Retired on 31 > 06	Court cs.e	y s 8 12 2004	8 4 2005	Criminal Consipiracy in the ir year 1994 entrusted olisi Rs 4188/ by the a pattedar and he converted the amount of F 2094/	Criminal Case registered u/s 406/409/120 B IPC Consipiracy in the in PS Guhla Case is under trial in the year 1994 Court of SDJM Guhla Last reminder entrusted oi issued on 29 6 06 to BDPO Guhla for Rs 4188/ by the appriring the latest position of the pattedar and he case converted the amount of F 2094/
ω	Birbai SEPO	Block Indri	Court ca c	yes 15 9 2001		Misapropri ilion/ Embezzlement of Rs 143177/ of different works of Gram Panchayat Islam Nagar Distt Karnal	Case u/s 409/420/467/468/120 B IPC has been registered by the SVB Pending in the Court Reminder issued on 29 6 06 to Chief Secretary Haryana for apprising the latest position of the casse
ဗ	H in Om SEPO	Blot k Panipat	Court ca e	13 5 04	9 3 2005	Misappropriation/ Lmbezzlemi nt of Rs 17116/ of different works of Gram Panchayat	Case u/s 406/409/420/467/469 IPC has been registered by the SVB. Last reminder issued on 29 6 06 to Chief Secretary for apprising the latest of position the case

PANCHAYATS DEPARTMENT Report Under Period 1-4 2002 to 31 3 2006

Sr No	Name of employee/	Present place of posting	Embezzlement/ misappropriation/ irregularities of funds	Remarks
1	2	3	4	5
1	Harcharan Singh Asstt Retd	Block Babain	72 403/	SDO(C) Ambala was appoin ed Enquiry Officer on 30 12 2005 But enquiry report has not been submitted
2	Indraj Singh Asstt	Block Mcmi	1 82 831/ and embezzlement of งปีบ 66 ผู้เ พาะสเ	SDO(C) Ambala as appointed Enquiry O ficer on 30 2 2005 Bu erquiry report as to beel submitted Last reminder issued on 14 3 2006
3	Pr thy Singh Asstt Petired	(Block Farul h Nagar)	4 49 000	City Magistrate Rohtak was appointed Enquiry Officer on 6 12 2005 But enquiry report has not been submitted Last reminuer issued on 15 6 2006
4	Raj Pai Cnouhan Asstt	DD P O Namaul	10 99 294/	FIR No 180 dated 20 5 2004 u/s 409/420/467/468/469/471 IPC has been registered in Police Station C ty Thanesar (Case under trial in the Distt Court Kurukshetra)
5	Raj rumar Asst (JRY)	Block Daď i l	2 81 775/	ADC Bhiwani was appointed Enquiry Officer 9.2.2005 But enquiry repo has not been submitted Last reminder issued on 23.6.2006
C	ahab ha sad Assiti	8 oc ^u Narnaul	2 0 880	SDO(C) Na haul as appointed Enquiry Officer or 9 2 2005 But enquiry report has not been submitted Last reminder issued on 18 5 2006
7	Satbir Singh As. +	Block Kanına	90 942/	SDO(C) Na nauli as appointed Enguiry Office on 20 6 2006. But endurity report has no been submitted.
8	Ram Kumar Asstt	Expired (Bloc ^{v D} ai)	88 925/	Comments from BDPO Raj (Sonepat) has been eccived Case is under consideration for final disposal
9	Ranbi Singh Assistant	Bloc ^v Madiauda	2 67 3ن0/	FR No 17 dated 12 1 2,06 u/s 409/420 iPC has been registered in Police Station City Karnal

1	2	3	4	5
				Case is under trial in the District Court
10	Ashok Kumar Assistant	Block Ferozpur Jhırka	Embezzlement of 128 bags Wheat	FIR No 272 dated 20 7 2005 u/s 420/409/120 B IPC has been registered in Police Station Pehowa Case is under trial in the District Court
11	Jaibir Singh Assistant	Block Gohana	Empezzlement or 500 bags Wheat	FIR No 617 dated 29 10 2005 u/s 409/411/420/120 B/34 IPC has been egis ered Poice Station City Rohtak Case is under malin the Dismot Court
12	Om Parkash Assis ant	Biock Jatusana	10 220/	FIR No 12 dated 2 8 2005 u/s AUS/A_U/AD/ ADD/AT / IZU B IFC has been registered in Police Station State Vigilance Bureau Hisar Case is under trial in the District Court
13	Niha ⁱ Singh Patva	Block Kamal	Misapp ophation of Cram Panchayat fund Rs 13472/	Chargesheeted U/P 8 vide lette dated 16 7 2003 Last eminder issued on 24 5 2006

PANCHAYATS DEPARTMENT Report Under Period 1-4 2002 to 31 3 2006

Sr No	Name of employee/ Post	Present place of posting	Embezziement/ misappropriation/ irregularities of funds	Remarks
1	2	3	4	5
1	Preetpal Gram Sachiv	Karnal	Gram Panchaya Taparana 7694/	Cha gesheet under rule 7 issued vide lette A6 0-/34925 dated 23 11 04 Enquir, Office appointed vide Endst No 4322 dated 28 2 2005 Enquiry report received on 28 6 2005 Proceedings are awaited from enquiry officer
2	Mahab Pasad Gam Sachiv	Uk'ana	Gram Panchayat Beedmada 7°C+0	Chargesheet under rule 7 issued vide letter No A6/04/24049 dated 9 8 2004 Repl s awa ed
3	Ahay Ram Gram Sachiv	Kalanauı	Gram Panchaya Basana to link road ir 20 000/	Cha geshee u, 7 ss ed de letter No A6/05/22732 dated 30 8 2005 Enquiry Officer appointed vide endst No A6/05/69398 dated 21 12 05 Enquiry report s awaited
4	Rajesh Kumar Gram Sachiv	Kanına	GPt Sayana 25745/	Chargesheet u/ 7 issued vide letter No A7 03/21 dated 20 6 03 BCPO Kanina sent for comments Some eco dawaited nom BDPO Yanina
5	Mahesh Chand Gram Sachiv	Nangal Chaudhry	G.Pt Вауаі 85507/	Chargestee u 7 ssued de letter No A7 05/40389 dated 17 i Jb Enquiry Choe appointed de endst No A7/06/19495 dated 21 3 06
6	Sner lang Gram Sachiv	Ambala	G.Pt Canau a 2990/	Case egiste ed under section 409 420 467 468 471 120 B IPC Police Station Ambala Case Sunde train he court
7	i e iuer Singi C am Sachiv	cu (d	ር ^ጋ Cangono 28346/	Case eg stered inder secon 406 409 467 468 471 120 B SVB Police Station Rohtak Case is under trakin he Lourt
8	Bhushan Lal Clam Sau	Tranesar	GP Sanva ^t a 41925/	Case registered J/s 218 409 420 467 468 120 B SVE Ambala Case is under trial in the court

1	2	3	4	5
9	Pale Ram Gram Sachiv	Thanesar	G.Pt Sanwala 41925/	Case registered u/s 218 409 420 467 468 120 B SVB Ambala Case is under trial in the court
10	Prem Verma Gram Sachiv	Thanesar	G Pt Sanwala 41925/	Case registered u/s 218 409 420 467 468 120 B SVB Ambala Case is under trial in the court
11	Krishan Chand Gram Sachiv	Khol at Reqan	GPt Mamnya Tather 44738/	Case registered u/s 406 409 467 468 471 120 B SVB Gurgaon Case is under trial in the court
12	Aut Singh Gram Sach v	Bahadurgarh	G.Pt Luksar 80 000/	Case registered u/s 409 467 468 -71 120 B BuPC in Police Station Bahadurgarh Case is under ral in the court
13	Bal Kıshan Gram Sachıv	Ballabgarh	GPt Shamsabad 9 26 791/	Case registered u/s 409 467 468 471 120 B IPC in Police Station Palwal The Case's underthal in the court
14	Suresh Kumar Gram Sachiv	Nangal Chaudhrv	G.Pt Dogli 59827/	Case registered u/s 406 409 467 468 471 120 B IPC SVB Narnaul The Case is under trial in the court
15	Kailash Cnander Gram Sachiv	Nangal ¿Chaudhry	GPt Dogli 59827/	Case registered u/s 406 409 467 468 471 ±20 B IPC SVB Narnaul The Case is under trial nithe court
16	Kıshan Chand Gram Sachıv	Ballabgarh	G.Pt. Sikri 1 75 000/	Case registered u/s 409 420 467 468 471 120 B IPC SVB Cu gaon The Case s undo fial in the court
17	Nukul Dev Gram Sachiv	Nagına	G.Pt. Nai Nangla 18279/	Chargesheet L/r 7 issued vide letter o A6 03/21540 da ed 23 6 03 Enquiry Officer appointed on dated 6 i 0 03 Enquiry is awaited
18	Vohamad Isril Khan (Petd.) Clam Sachi	Punhana	G Pt Nai Nangla 18279/	Chargesheet u/r 7 issued de letter No 22579 dated 31 11 03 Enquiry Office appointed on dated 21 10 03 Enquiry is awaited
19	Hasma Khan Gram Sachiv	Pnjoe	G Pt Nai Nangla 18279i	Chargesheet u/r 7 issued de letter No A5/03/23394 dated 14 7 03 Enquiry Officer appointed on 27 in 03 Enquiry is waited

1	2	3	4	5
20	Ravinder Singh Gram Sachiv	Israna	G.Pt Wazırpur Tıdana 1 73 055/	Case registered u/s 406 409 420 447 467 468 471 120 B IPC SVB Rohtak The Case is under trial in the court
21	Darshan Singh Gram Sachiv	Kharkhoda	GPt Saidpur 57811/	Case registered u/s 406 409 420 IPC Police station Kharkhoda Case is under trial in the court
22	Han Om Gram Sachiv	Samalkha	G.Pt Dikadala	Case registered u/s 409 420 467 468 471 120 B SVB Rohtak Case is under trial in the court
23	Naresh Kumar Cram Sachi	Rewan	GPt Mamna Assanpu 1952 Kg Wheat	The of icial s being chargesheeted _ir 7 of Punishment & Appeal Rules material for chargesheet is a waited from DRDA

ON THE SPOT STUDY OF THE TOURISM DEPARTMENT

During the course of oral examination of the Para 45 of 32nd Report in regard to minimize the loss incurred in various complexes. The departmental representatives informed the committee that some complexes having Golf Courses are running in loss or the complexes who have one or two rooms are also running in loss.

The Committee further informed by the departmental representatives that some concrete steps have been taken by the department such as installation of Petrol Pumps and closure of those tourist complex v high have one or two doms to minimize the loss of tourist complex.

The Committee therefore recommends hat the name of the courist complex in which Petrol Pumps are to be installed be informed and the name of the complexes which will be crosed may also be intimated to the Committee

SURKHAB TOUPIST COMPLEY SIPSA

During the spot inspection the Committee observed that the building of the complex silenging of the Committee the efole ecommends that the neighbor with modern facilities & banduet hall be constructed. The Committee further recommends that the price of Iquor/bee senied in the complex may also be reduced.

COTTON TEAL TOURIST COMPLEX, OTTUWEAR

During the spot inspection of the complexes the Committee was informed by the In—charge of complex that the maintenance of the complex was not good and an amount of Ps. 13.30 lacs has been spent on the maintenance of the complex. The Committee did not satisfy with the maintenance of complex and ν the occupancy of the complex as ν is very low.

The Committee therefore observed that the complex is an extra liability on the department and recommends that the complex be closed

The Committee also recommends that a banquet hall at Papaya Tourist Complex Fatenaoad Blue Bird Complex at Hisar Black Bird Tourist Complex at Hansi may also be constructed

Appendix I

Summary of recommendations/observations of the Committee on Estimates (2006 2007)

DEVELOPMENT & PANCHAYATS DEPARTMENT

Sr No	Page	Paragr	apns Opservations
1	2	3	4
1	6	1	The Committee after scrutinizing the above mentioned de als of the departmental organizational set up it came to the notice that out or 34 posts or Clerks 27 posts are lying vacan. The Committee took a serious view and recommends that strenuous efforts be made to fill up these posts of Clerks without any further loss of time and the Committee be informed accordingly.
2	6–7	2	The Committee afte ascertaining the position from the above mentioned information found that one post of Joint Director. One post of Deputy Director Panchayats. One post of DDPO & 26 Posts of BDPOs are lying vacant. The Committee would like to know the date since which these posts are lying vacant alongwith the reasons for not filling these posts so far. The Committee therefore took a serious view and recommends that sincere efforts be made to fill up, hese posts without any further loss of time so that the work or the Department may not suffer and the Committee be informed accordingly.
3	7	3	The Committee would like to know the nature of all the 168 complaints and the source from high these lese received. The Committee would also like to know the names of the officers alongwith their designations who were found guality and awarded punishmen of warning to be careful in future or censure or their one or two increments were stopped and orders were proposed to the recover of the amount for the loss high content of the about the names & designation of the officers who have been charge sheeted under Rule 7 and 8 in 18 and 28 cases respectively. The Committee recommends that strenuous errorts be made to obtain the comments/ reports from the quarter concerned as early as possible in remaining 101 cases.

1	2	3	4
4	11	4	The Committee after going through the reply submitted by the department found that the department has not shown the expenditure incurred during the current financial year i.e. 2006-07 from the budget allotted for the year 2006-07. The Committee therefore desired that the breakup of the expenditure incurred so far be supplied to the Committee. The Committee also recommends that the department should ensure that the amount/funds allocated to the department for the current financial year 2006-07 be utilized well-in time.
5	12	5	During the course of oral examination, the Financial Commissioner & Principal Sec etanvito Government aryana stated that an amount of Rs. 20 c. o. e. has been spent on the repairs of Hariian & Backward Classes Chaupal during the current financial year. The departmental representative further informed that all the chaupals beinging to Hariian & Back and Classes have been gour epaired.
		 	The Committee desired that district wise names of the Chaupals which have been repaired during the last three years be furnished to the Committee along the list of the villages wherein repair work of the Chaupa's have not been made so far The Committee also recommends that provision fo the construction/repairs of the chaupals of general category may also be made
6	13	6	The Committee may be informed in regard to the names of the Village Panchayats districtwise to whom training nave been imparted during the year 2006 07 alongwith the expenditure incurred the eon as ell as material in elebooklet etc. supplied to the Members at the time of training. The Committee also recommends that post 1, ng vacant in this institution may be filled up at the earliest
7	14	7	During the course of oral examination it was informed by the departmental representatives that a total san tation comparing a organize and a spensored by the Govi or Tala Triss programme is to be implemented in the whole State through Gram Panchayats as well as Aganiwari & NGOs. The Committee viould I ke to kind the name of district in which this comparign have been started so tall and the time by which this scheme will also be started in the remaining districts of the Stare

1	2	3	4
			The Committee would also like to know the expenditure incurred during the current financial year 2006 07 for the construction of Sulabh Sochalya/Latrines
			The Committee would also like to know the names of the 136 villages of 12 districts which have been sponsored to the Govt of India Ministry of Rural Development under Nirmal Gram Pursnkar Scheme for providing of cash award
			The Committee recommends that to facilitate the general public a Community Larer ne/Sulabh Sochalaya be constructed near the Bus Stop/Bus Stand in every village of the State
8	15	8	The Committee ould like to know as to whethe he grant under the said scheme has been given to all the Panchayat Samitis in the State ouring the financial year 2006 07
			The Committee would also like to know as to whether the utilization certificate have been obtained by the department from the Panchayat Samitis to whom the grants have been given under this scheme
9	16	9	During the course of oral evidence the Committee was info med by the departmental representatives that there is a scheme under which normally an amount of Rs 20 lacs is being given by a minister in the shape of grant for developmental works. This grant can be raised after elaxation.
			The Committee would it explicitly near also crine grants given by each Minister duing the cultient financial year eight 2006 07 for de elopmental works alongwith the names of the institutions to high it was given
			The Committee would also further like to know as to her the said grant has been fully utilized by the said institution or not. If not utilized the leasons thereof he intimated to the Committee at the earnest.
10	16	10	During the course of oral evidence the Committee observed that there is a limited scurce of income of Village Panchavats and Panchavat Samilies in the State. The departmental representatives informed that previously there was a scheme in the department to organize the cattle fare in the State for sadling the cattle and 40%.

1 2 3 4 fees is being charged now this scheme has been abolished and in place of this scheme now Rs 50° and Rs 25° is being levied on Major and Minor Cattles respectively and the right for collecting the said fee has been entrusted to the concerned Panchayat Samitis The Committee recommends that concrete steps be taken by the department to increase the income of Panchayat Samitis and Village Panchayats 11 21 11 The Committee desired to know the total amount of Matching Grants released by the department till the rinalization of this report be supplied to the Committee The Committee further desired that the efforts should be made to release the amount of Matching Grants as soon as amount is deposited by the concerned institutions The Committee also desired that the department to supply the de als of pending cases fan, th the department alongwith the reasons therefore The Committee may also be informed as to whether the utilization certificate in respect of all the Matching Grants at eady released have been obtained if not the reason thereof be intimated to the Committee The department infimated that during the year 2001 02 the actual estimate was of Rs 111 49 lacs but the department has spent a sum or Rs 104 17 lacs on the Matching Grants Scheme likewise during the year 2005 06 the actual budget estimates as Ps 265 00 lacs whereas the department has actually spent Rs 243 52 lacs The Committee ould I be to bno he reasons/ circumstances for not ut izing the full budge estimates for the year 2001 02 and 2005 06 The budget esumales or nelyeal 2006 07 as in imated by the department are Rs. 260 00 lacs. The Committee also desires to know the details of the expenditure incurred by the department on this scheme till the finalization of the report 12 2 The Committee recommends that the Department may p o de a list of beneficiaries/institutions for its perusal

2 3 4 The Committee would also like to know as what measures are adopted by the department to keep the check and balances while spending the sanctioned amount by the Panchayati Rai Institutions The Committee recommends that the reasons of excess expenditure incurred in the year 2002 2003 and 2003 2004 be intimated to the Committee The Committee further recommends that the department may intimate what guidelines are made in the cases where amount is released to Panchayati Rai Institutions for the development work in the rural areas The Committee would also like to know as now much amount is spent during the year 2006 07 out of the total budget or Rs 7760 00 lacs 13 33 13 The department informed the Committee that budget estimates for the year 2005 05 vas Rs 105 00 lacs but the department did not spent any amount and shown the expenditure as 0 00 the department failed to spent the amount on this scheme in the year 2005 06. Therefore the Committee takes it seriously and recommends that the department may intimate the reasons/circumstances under which the department failed to spent the budget estimates 14 35 15 The department informed in a sum of Rs 318 00 acs was provided by the Govt of India for the year 2000 01 to 2004 05 on this Scheme The Committee after going through the reply of the department incs that no sum was provided for the year 2006 07 Therefore the Committee desired that the reasons for not providing the sums for the year 2006-07 be intimated to the Committee The department in their written eply intimated that Govt of india has not provided the Linds for the year 2005-36 and 2006 07 howeve scheme was not failed The Committee desires to know the reasons of not providing he funds by the Govt of Ind a for the year 2005 06 and 2006 07

The Committee also desires to know the latest position of this Scheme as to whether it is in existence of not

1	2	3	4
15	35-36	15	The Committee would like to know the details of the Panchayats/Panchayat Samitis to whom the interest free loan was given under this scheme
			The Committee further desires to know the details of the amount spent during the year 2006 07 till the finalization of this Report
			The Committee desires that the purpose alongwith the name of the Panchayat/Samiti for which the assistance has been given be supplied to the Committee
			The Committee further desired that the criteria of giving assis ance to the Panchayats/Samitts be intimated to the Committee
			The Committee further desired that the progress made in the development works undertaken by the department during the last three yeas under Revenue Earning Scheme be intimated to the Committee
16	44	16	The department informed the Committee that during the year 2003 04 an amount of Rs 1170 16 lacs 2250 00 lacs were released for the year 2004 05 and an amount of Rs 11580 00 lacs were released for the year 2005 06
		æ	The Committee desires to know the details of the Projects/ institutions of Panchavati Paj benefited by distributing the funds by he department for the year 2003 04 2004 05 and 2005 06
			The Committee be intimated as to whether the department has obtained the utilized certificate from the Panchayati Rai Institution in respect of the funds distributed for the development of rural areas. If the said certificates are not obtained then the reasons of not obtaining the utilization certificate be intimated.
17	uA	47	The department informed the Committee has an amount of Rs 5000 00 lacs was sanctioned for the maintenance of PRI Buildings and Deve opment works in rural areas in the year 2005 06
			The Committee desires to know the details of Development works carried out by the Department districtwise as also the details of the PRI Buildings where the amount was given for maintenance

1	2	3	4
18	45	18	The department in its written reply informed the Committee that as per the report regarding the name and addresses of persons/parties who have encroached upon property/land of the Department alongwith the action taken by this department to get the encroachment vacated during the last years. This record is available with Deputy Commissioner For this a letter has been issued on dated 31.7 2006 to all Deputy Commissioners. As soon as the requisite report. If if if if it is letter has been issued on dated be available to the Committee.
			The Committee desired to know the latest position in this egard
19	45	19	The Committee desired that the department should make sellous efforts to decide the cases mentioned in Annexure Fill completing the enquiry at the earliest under intimation to the Committee

Appendix II

Summary showing the outstanding recommendations of the Committee on Estimates relating to the years 1992 93 1994 95 1995 96 1996 97 1998 99 1999 2000 2000-2001 2001 2002 and 2002 2003

Sr No	Page of the Report	Paragraphs	Further Observations/Recommendations made by the Committee
1	2	3	4

25th Report (1992-93)

IRRIGATION DEPARTMENT

1 6,-70 16

The Committee undertook is on the spot study tour from 22nd to 25 August 1995 of various lingation to ks/schemes desilting work seepages water logging etc concerning outstanding para Nos 14 15 16 17 19 and 23 and record is findings thereon which stands sen to Government Government replies thereto is still awaited and mese have not been sent all the finalisation of this report. Hence the Committee desired that action taken eport of Government on the said findings relating to para 16 be sent to the Committee immediately without further delay so that these matters be taken into discussions during the next oral examination of the departmental representatives in the next financial year

27th Report (1994 95)

TRANSPORT DEPARTMENT

2 26 27 23

After nearing the departmental representatives the Committee desired that the department should take appropriate action for getting he land at Gurgaon vacated from the persons concerned. The department from sed in send the field and received the case but the said reprivation for the received the innaisation of the Report therefore the Committee desired that the detailed information of this case be supplied to the Committee at the earliest along with the cause of delay.

(Ou or two cases first case vas dropped by Committee on 3 10 2002)

1	2	3	4
	•	FOOD 8	SUPPLIES DEPARTMENT
3	57 58	41	(i) The Committee further desired that the list of the person who have been found involved in the cases of corruption during the last 3 years may be supplied to the Committee alongwith the number of persons who have been removed from service on the charges of corruption within a fortnight. The department should also take action against them (CONFED)
			(ii) Information regarding INFED as desired in 27th report be supplied to the Committee
		2	28th Report (1995 96)
		PW (PUB	LIC HEALTH) DEPARTMENT
4	30 34	20	The Committee therefore desired the department to expedite and finalise the cases at the earliest alongwith the action taken against the officers/ officials who are at fault
			The Committee further desired to intimate the amount involved in each case
			The Committee therefore desired that the detail of the cases relating to embezzlements/complaints etc which are pending in various courts alongwith the amount involved be sent to the Committee
5	35 37	23	The Committee therefore recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken under intimation to the Committee
		2	29th Report (1996 97)
		HI	EALTH DEPARTMENT
6	13 14	16	After going through the reply and the oral evidence of the department the Committee desired that the case as stated above be expedited under intimation to the Committee
			The Committee be also supplied the details of the cases if any pending in any court against the officers/officials of the department

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	1	2	3	4
	7	30 31	28	The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years
				The Committee further is of the opinion that the detail of the cases if any instituted in any court under relevant Act/Rules during the last three years for breach of Act against any party be supplied
				The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act if any detected during the last three years be supplied to the Committee
				The Committee further is of the opinion that the detail of any irregularities if any detected during the last three years of the licenced manufacturer of drugs in contravention of the provision of the Act/Rules be supplied
				The Committee be also informed about the action taken in the matter
			;	31st Report (1998 99)
			MINES 8	& GEOLOGY DEPARTMENT
	8	12-14	17	After going through the reply and oral evidence of the department the Committee desired that a copy of the Haryana Regulation and Control of Crusher Act 1991 (upto date) be supplied to the Committee
				The Committee further desired to know whether the department has identified the sites/places where crushers are functioning unauthorisedly/illegally if so the detail thereof
				If the reply as above is in affirmative what steps have been taken or proposed to be taken by the department against the defaulters
				The above information be supplied to the Committee at the earliest
9)	15-16	20	After oral examination of the department the Committee desired to know the period during which

1	2	3	4
			the unauthorised extractions was done alongwith the names of parties minerals and location
			The Committee further desired that the latest position/detail of the cases in which FIR had been lodged U/S 379 I PC alongwith the detail of the parties be also supplied
			The above information be supplied to the Committee at the earliest
		;	32nd Report (1999 2000)
		PUBLIC	WORKS (B&R) DEPARTMENT
10	21	17	After going through the reply and the evidence of departmental representatives the Committee desires —
			 to know the fate of the complaints investigated along with the details of the complaints which have not been investigated till now depicting the reasons for inaction on these complaints
			(II) to know the cases of misappropriation/ embezzlements etc came to the notice of department during the financial year 1996 to 1999
11	26	20	The Committee recommends that a system of getting the quantity/quality used in the construction work checked/tested through the Govt laboratories so that the construction work may give service for a longer period atleast as per the minimum requirements
			Compliance report be submitted to the Committee within a period of six months
12	26	21	The Committee scrutinized the reply received from the department regarding the loss of material which was received in reply to a Questionnaire of the Committee in this regard and found that no case of loss of material has been reported by any division of the department. The Committee would like to be informed of the latest position in this regard within a period of three months.

1	2	3	4
13	27	22	The Committee would like to know the number of complaints pending for investigation or under investigation alongwith the details of the fate of the complaints in which action has been taken by the Department. Had any officer been held responsible if so the action taken against him be also informed to the Committee. The desired information may be supplied to the Committee within a period of three months.
14	28	25	The Committee would like to know the number of the samples tested by the laboratories as referred to in the written reply. The Committee would also like to know the number of cases pending for investigation with the Inquiry Cell of the department alongwith the periods from which these are pending and the reasons for the slow progress in this regard.
			32nd Report (2000 2001)
			TOURISM DEPARTMENT
56	164	45	After oral evidence of the Department the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes
			The Committee therefore recommends that the name of the tourist complex in which Petrol Pumps are to be installed be informed and the name of the complexes which will be closed may also be intimated to the Committee
			During the spot inspection the Committee observed that the building of Surkhab Tourist Complex Sirsa the complex is very old. The Committee therefore recommends that the new building with modern facilities & banquet hall be constructed. The Committee further recommends.

may also be reduced

The Committee therefore observed that the Tourist Complex ottuwear is an extra liability on the department and recommends that the complex be closed

that the price of liquor/beer served in the complex

2 1 3 4 The Committee also recommends that a banquet hall at Papaya Tourist Complex Fatehabad Blue Bird Complex at Hisar Black Bird Tourist Complex at Hansı may also be constructed 33rd Report (2001 2002) **EXCISE & TAXATION DEPARTMENT** 16 37 8 After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of агтеагs as on 31 3 2002 along with amount involved in each case The Committee would further like to know the details of the cases which are pending in the Court and Quasi Judicial proceedings The Committee recommends that all out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a period of three months The Committee would also like to make on the spot study tour of Distilleries in the State 17 42 15 The Committee desired to know the number of pending cases and the efforts to decide these pending cases. The Committee also desired to know the number of cases decided during the last three years 35th Report (2003 2004) **ENVIRONMENT DEPARTMENT** 18 10 3 After going through the reply of the Department the Committee desired the Department to submit the latest position of implementing the above stated plans along with the details of the expenditure made during the financial year 2003 2004 19 12 4 (i) After going through the replies of the Department the Committee desired the Department to supply the detail of the 81

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			projects clearances for which have been given along with detail of the cases of clearance still pending with the Department till the finalization of the report
			(II) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land
ļ			(III) The Committee further desired to know the number of projects if any of which the guarantee money has been utilized by the Forest Department for plantation of trees in case the owners have failed to plant the trees as required
			(v) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001 2002 till the finalization of the report be supplied to the Committee
20	13	5	In view of the replies of the Department the Committee desired the Department to supply the number of cases recommended for major and minor minerals till now separately
			(II) The Committe further desired to know whether the 20% forest cover/plantation of trees is required in the above stated three projects for which site clearance has been accorded by the Environment Department
21	13	7	The Committee recommends that effective steps to check the reverse pumping of the polluted water be taken by the Environment Department under intimation to the Committee (Also observed in one of the next paras)
22	14	- 8	The Committee desired to intimate the detail of those brick kiln manufacturing units who have not installed the chamber and chimney and recommends that they may not be given consent for operating the unit
23	16	9	The Committee desired that the latest position of

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			the pending court cases be intimated to them
24	17	11	 (i) After going through the reply the Committee desired the Department to intimate details of the setting up of Common Effluen Treatment Plants in the State
			(ii) The Committee further desired that the Department should make more efforts to check the under ground water pollution which is caused due to the reverse pumping of polluted water discharged by industries through pipes
25	17	12	The Committee recommends that this amount (being given to Eco clubs) of Rs 1 000/- is insufficient and the Department to consider for the increase of the same
26	18	13	After going through the oral evidence of the Department the Committee desired that the Department should make more efforts to increase more forest areas in the State with a view to control the pollution
			The efforts made in this respect may be intimated to the Committee
27	18	14	(i) The Committee desired that the Department should take more effective steps to check the qualities as per norms in manufacturing of the polythene bags
	بير ا		(II) The Committee further desired that the Environment Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State
28	19–20	16	 (i) After having discussed this matter in detail the Committee recommends that in addition to the steps taken for controlling pollution caused by crushers the Department should also take steps for the proper maintenance of the roads leading to the crushers/zones to control the air pollution caused due to dust under intimation to the Committee (ii) The Committee further recommends that

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00			matter of extending of area of crushers zones may also be examined and the same may be extended according to the requirements
29	20	17	After oral evidence of the Department the Committee desired
			 the Department to intimate the detail of the defaulters if any found in the sample testing along with the action taken against the defaulters and
30	21	18	 the Department to consider the matter of obtaining the samples from the distributaries/ canals from which the water is used for drinking purposes for testing in the laboratories
			(i) After examination of the Department the Committee desired that the Department should check the steps to control air pollution from the vehicles in big cities like Fandabad Gurgaon Panipat Bahadurgarh Rohtak etc
			(ii) The Committee desired the Department to take effective steps to check the pollution caused by sound
			(iii) The Committee further desires to intimate the detail of the consent granted and refused from 2001 2002 till now
l	21	19	After going through the reply of the departmental representatives during oral examination the Committee desired the Department to make efforts to recover the dues under intimation to the Committee
	21	20	The Committee desires to know the latest position of the finalization/publication of the Administrative Report of the Department

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